

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 47 / 2024**

**IN THE MATTER OF:**

M/s NATIONAL FERTILIZERS LIMITED

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD

THROUGH ENVIRONMENTAL

ENGINEER & ANR.

...RESPONDENTS

**INDEX**

**NDOH-05.12.2024**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Affidavit on behalf of the Appellant containing the Show Cause Notice's issued by the Respondent No.1 and Authorization granted by the Respondent No.1 to the Appellant for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016'	1-6
2.	<b>DOCUMENT – 1</b> Copy of the Letter dated 07.05.2020, sent by Respondent No.1 to the Appellant	7-9
3.	<b>DOCUMENT – 2</b> Copy of the 1 <sup>st</sup> Show Cause Notice bearing No.2834 dated 29.07.2021, issued by the Respondent No.1 to the Appellant	10-11
4.	<b>DOCUMENT – 3</b> Copy of the Letter bearing No.3226 dated 25.08.2021, sent by the Respondent No.1 to the Appellant	12-14
5.	<b>DOCUMENT – 4</b> Copy of the Letter dated 20.09.2021, sent by the Respondent No.1 to the Appellant	15-19
6.	<b>DOCUMENT – 5</b>	20-23

	Copy of the Letter dated 17.06.2022, sent by the Respondent No.1 to the Appellant	
7.	<b>DOCUMENT – 6</b> Copy of the Letter dated 04.10.2023, sent by the Respondent No.1 to the Appellant	24-28
8.	<b>DOCUMENT – 7</b> Copy of the 2 <sup>nd</sup> Show Cause Notice bearing No.3521 dated 14.11.2023, issued by the Respondent No.1 to the Appellant	29
9.	<b>DOCUMENT – 8</b> Copy of the Reply to the 2 <sup>nd</sup> Show Cause Notice bearing No.3521 dated 18.11.2023, sent by the Appellant to the Respondent No.1	30
10.	<b>DOCUMENT – 9</b> Copy of 1 <sup>st</sup> Notice bearing No.3809 u/s 5 of the Environmental (Protection) Act, 1986 dated 22.12.2023, issued by the Respondent No.1 to the Appellant	31-36
11.	<b>DOCUMENT – 10</b> Copy of the Letter bearing No.3858 dated 27.12.2023, sent by the Respondent No.1 to the Appellant	37-40
12.	<b>DOCUMENT – 11</b> Copy of 2 <sup>nd</sup> Notice bearing No.816 u/s 5 of the Environmental (Protection) Act, 1986 dated 12.02.2024, issued by the Respondent No.1 to the Appellant	41-42
13.	<b>DOCUMENT – 12</b> Copy of the Letter bearing No.919 dated 15.02.2024, sent by the Respondent No.1 to the Appellant	43-48
14.	<b>DOCUMENT – 13</b> Copy of the Letter dated 21.03.2024, sent by the Respondent No.1 to the Appellant	49-52
15.	<b>DOCUMENT – 14</b> Copy of 3 <sup>rd</sup> Notice bearing No.3876 u/s 5 of the Environmental (Protection) Act, 1986 dated 22.08.2024, issued by the Respondent No.1 to the Appellant	53-54

16.	<b>DOCUMENT – 15</b> Copy of the Letter bearing No.4162 dated 23.09.2024, sent by the Respondent No.1 to the Appellant	55-59
17.	<b>DOCUMENT – 16</b> Copy of the Reply to the Letter bearing No.4162 dated 30.09.2024, sent by the Appellant to the Respondent No.1	60-62

**THROUGH**

*Juvas Rawal*

**(SUNIL TYAGI) (YESHI RINCHHEN)**

**(JUVAS RAWAL)**

**COUNSELS FOR THE APPELLANT**

**ZEUS LAW ASSOCIATES**

2, Palam Marg, Vasant Vihar, New Delhi - 110 057

Tel.: 011- 41733090; 8810213725 |

[zeus@zeus.firm.in](mailto:zeus@zeus.firm.in)

Place: New Delhi

Date: 04 .12.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 47 / 2024

IN THE MATTER OF:

M/s NATIONAL FERTILIZERS LIMITED

...APPELLANT

VERSUS

PUNJAB POLLUTION CONTROL BOARD

THROUGH ENVIRONMENTAL ENGINEER & ANR.

...RESPONDENTS

AFFIDAVIT

I, Inderpreet Singh s/o Shri Jagdish Singh, aged about 57 years, R/o NFL Township Bathinda, Punjab, do hereby solemnly affirm and state as under:

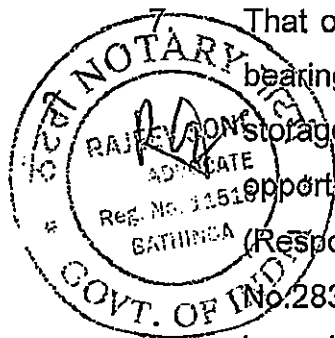
1. I am the General Manager (O&M) of National Fertilizers Limited, Bathinda – i.e. the Appellant in the present proceedings. I am fully conversant with the facts of the case and thus competent and authorised to swear this Affidavit.
2. This Affidavit is in continuation of the Appeal No.47 of 2024, filed by the Appellant before this Hon'ble Tribunal and the contents of the same are not being repeated for the sake of brevity.
3. This Affidavit is being filed to bring on record the Show Cause Notices issued by the Respondent No.1 and the Authorization granted by the Respondent No.1 to the Appellant for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016'.
4. That the Respondent No.1 passed an Order bearing No.412 dated 09.10.2024 ('Impugned Order'), wherein, the Board has imposed an Environmental Compensation amounting to Rs.11,88,00,000/- (Eleven Crores Eighty-Eight lakhs

only) on M/s National Fertilizers Limited, Bathinda / Appellant for degrading and damaging the environment and violating the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred as Hazardous Waste Management Rules or HWM Rules, 2016).

5. That the Impugned Order is an arbitrary Order passed without any application of mind in as much as it does not indicate : (i) which specific provision of the HWM Rules, 2016 has the Appellant violated; (ii) what particular damage - to air, water or land - has been caused by the Appellant; (iii) what is the basis on which penalty is being imposed on the Appellant; or (iv) how has the quantification of the penalty imposed been done.
6. That the Appellant vide Letter dated 07.05.2020, was granted fresh authorization for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016' by the Respondent No.1. The date of issue of such authorisation was 26.04.2020 and valid upto 31.03.2021. Copy of the Letter dated 07.05.2020, sent by the Respondent No.1 to the Appellant, is herewith annexed and marked as **DOCUMENT - 1**.

That on 29.07.2021, the Respondent No.1 issued the 1 st Show Cause Notice bearing No.2834 to the Appellant for revocation of authorization granted for storage of the material to the Appellant under the HWM Rules, 2016. An opportunity of personal hearing was given to the Appellant before the Chairman (Respondent No.1) on 10.08.2021. Copy of the 1 st Show Cause Notice bearing No.2834 dated 29.07.2021 issued by the Respondent No.1 to the Appellant, is herewith annexed and marked as **DOCUMENT - 2**.

8. That on 25.08.2021, the Respondent No.1 sent a Letter bearing No.3226 to the Appellant, containing the Proceedings of the hearing given by the Chairman



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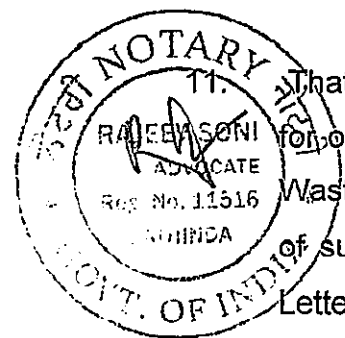
(Respondent No.1) to the Appellant on 10.08.2021 before refusal of authorization under the HWM Rules, 2016. Copy of the Letter bearing No.3226 dated 25.08.2021, sent by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 3**.

9. That the Appellant vide Letter dated 20.09.2021, was granted fresh authorization for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016' by the Respondent No.1. The date of issue of such authorisation was 17.09.2021 and valid upto 31.03.2022. Copy of the Letter dated 20.09.2021, sent by Respondent No.1 to the Appellant, is herewith annexed and marked as **DOCUMENT - 4**.
10. That the Appellant vide Letter dated 17.06.2022, was granted fresh authorization for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016' by the Respondent No.1. The date of issue of such authorisation was 17.06.2022 and valid upto 31.03.2023. Copy of the Letter dated 17.06.2022, sent by the Respondent No.1 to the Appellant, is herewith annexed and marked as **DOCUMENT - 5**.

11. That the Appellant vide Letter dated 04.10.2023, was granted fresh authorization for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016' by the Respondent No.1. The date of issue of such authorisation was 03.10.2023 and valid upto 31.03.2024. Copy of the Letter dated 04.10.2023, sent by the Respondent No.1 to the Appellant, is herewith annexed and marked as **DOCUMENT - 6**.

12. That on 14.11.2023, the Respondent No.1 issued the 2<sup>nd</sup> Show Cause Notice bearing No.3521 to the Appellant for revocation of authorization granted to the Appellant under the HWM Rules, 2016. An opportunity of personal hearing was given to the Appellant before the Chairman (Respondent No.1) on 20.11.2023.

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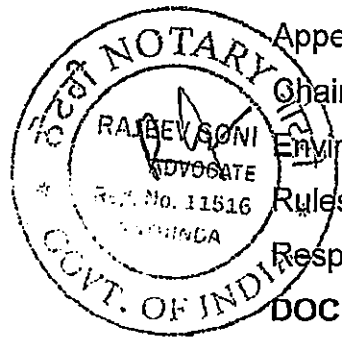
Copy of the 2 nd Show Cause Notice bearing No.3521 dated 14.11.2023, issued by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 7.**

13. That the Appellant on 18.11.2023, replied to the 2 nd Show Cause Notice bearing No.3521 issued by the Respondent No.1. Copy of the Reply to the 2 nd Show Cause Notice bearing No.3521 dated 18.11.2023, sent by the Appellant to the Respondent No.1 is herewith annexed and marked as **DOCUMENT - 8.**

14. That on 22.12.2023, the Respondent No.1 issued 1 st Notice bearing No.3809 u/s 5 of the Environmental (Protection) Act, 1986 to the Appellant for violation of the provisions of HWM Rules, 2016. An opportunity of personal hearing was given to the Appellant before the Chairman (Respondent No.1) on 27.12.2023. Copy of 1 st Notice bearing No.3809 u/s 5 of the Environmental (Protection) Act, 1986 dated 22.12.2023, issued by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 9.**

15. That on 27.12.2023, the Respondent No.1 sent a Letter bearing No.3858 to the Appellant, containing the Proceedings of the personal hearing given by the Chairman (Respondent No.1) to the Appellant on 27.12.2023 u/s 5 of the Environmental (Protection) Act, 1986 for violation of the provisions of HWM Rules, 2016. Copy of the Letter bearing No.3858 dated 27.12.2023, sent by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 10.**

16. That on 12.02.2024, the Respondent No.1 issued 2 nd Notice bearing No.816 u/s 5 of the Environmental (Protection) Act, 1986 to the Appellant for violation of the provisions of HWM Rules, 2016. An opportunity of personal hearing was given to the Appellant before the Chairman (Respondent No.1) on 14.02.2024. Copy of 2 nd Notice bearing No.816 u/s 5 of the Environmental (Protection) Act,



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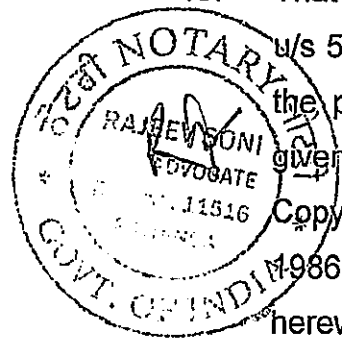
1986 dated 12.02.2024, issued by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 11.**

17. That on 15.02.2024, the Respondent No.1 sent a Letter bearing No.919 to the Appellant, containing the Proceedings of the personal hearing given by the Chairman (Respondent No.1) to the Appellant on 14.02.2024 u/s 5 of the Environmental (Protection) Act, 1986 for violation of the provisions of HWM Rules, 2016. Copy of the Letter bearing No.919 dated 15.02.2024, sent by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 12.**

18. That the Appellant vide Letter dated 21.03.2024, was granted fresh authorization for operating a facility for 'collection, generation, storage, disposal of Hazardous Waste as per the HWM Rules, 2016' by the Respondent No.1. The date of issue of such authorisation was 21.03.2024 and valid upto 31.03.2025. Copy of the Letter dated 21.03.2024, sent by the Respondent No.1 to the Appellant, is herewith annexed and marked as **DOCUMENT - 13.**

19. That on 22.08.2024, the Respondent No.1 issued 3 rd Notice bearing No.3876 u/s 5 of the Environmental (Protection) Act, 1986 to the Appellant for violation of the provisions of HWM Rules, 2016. An opportunity of personal hearing was given to the Appellant before the Chairman (Respondent No.1) on 02.09.2024. Copy of 3 rd Notice bearing No.3876 u/s 5 of the Environmental (Protection) Act, 1986 dated 22.08.2024, issued by the Respondent No.1 to the Appellant is herewith annexed and marked as **DOCUMENT - 14.**

20. That on 23.09.2024, the Respondent No.1 sent a Letter bearing No.4162 to the Appellant, containing the Proceedings of the personal hearing given by the Chairman (Respondent No.1) to the Appellant on 05.09.2024 u/s 5 of the Environmental (Protection) Act, 1986 for violation of the provisions of HWM



Rules, 2016. Copy of the Letter bearing No.4162 dated 23.09.2024, sent by the Respondent No.1 to the Appellant is herewith annexed and marked as DOCUMENT - 15.

21. That the Appellant on 30.09.2024, replied to Letter bearing No.4162 issued by the Respondent No.1. Copy of the Reply to the Letter bearing No.4162 dated 30.09.2024, sent by the Appellant to the Respondent No.1 is herewith annexed and marked as DOCUMENT - 16.

22. I state that contents of this Affidavit, except the legal averments, are true and correct to the best of my knowledge and belief. The legal averments contained herein are true and correct on the basis of the legal advice received by me and believed by me to be true and correct.

23. I state that no part of this Affidavit is false and no material facts have been concealed therefrom.

Entered in my Notarial Register  
at Sr. No. 57, Register No. 6  
Dated 04/12/2024

*Inderpreet Singh*  
DEPONENT

**VERIFICATION:**

I, Inderpreet Singh s/o Sh. Jagdish Singh, the above named Deponent, do hereby verify that the contents of this Affidavit are true and correct and no material facts have been Concealed therefrom.

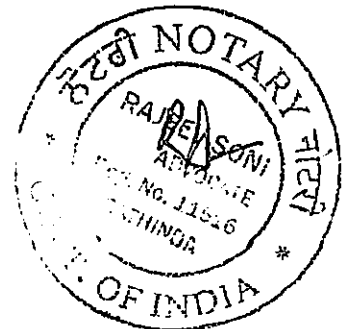
Verified at Bathinda on this 4<sup>th</sup> day of December, 2024.

*Inderpreet Singh*  
DEPONENT

*I Identify the Deponent*  
*Veenu Kumar*  
Veenu Kumar S/o. Jammir Ram  
Sg. Mgr

4 DEC 2024

ATTESTED  
*Rajeev Soni*  
RAJEEV SONI  
Advocate & Notary  
Dist. Courts, Bathinda  
Ph. No. 9803-87180





## PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Power House Road, Street No. 12, Bathinda.

Website:- www.ppcb.gov.in



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਯੰਤਰਣ ਬੋਰਡ  
ਜ਼ੋਨਲ ਦਫ਼ਤਰਾ... 199... ਦਿਨਾਂ 11/5/20

Office Dispatch No: 1297

Registered/Speed Post

Date: 7/5/2020

Industry Registration ID: R12BT143363

Application No: 11833594

To:

A K JAIN  
NATIONAL FERTILIZERS LIMITED  
BATHINDA, PUNJAB-151003

*(Signature)*  
11/5/2020

*DGM (TS)*  
*(Signature)*  
11/5/20  
SM (L-5)

Subject: Renewal of Authorization for operating a facility for 'Collection, Generation, Storage, Disposal, ' of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

A K JAIN of M/s national fertilizers ltd is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Disposal, on the premises situated at Sibian road, Bathinda, Bathinda-151003

## 1. Particulars of Authorization granted to the Industry

Authorization No	HWM/renew/BTI/2020/11833594
Previous Authorization No	HWM/BTI/2016/4061127
Date of issue :	26/04/2020
Date of expiry :	31/03/2021
Previous Authorization Date of Issue :	29/08/2016
Previous Authorization Date of Expiry :	31/03/2021
Authorization Type :	renew

## Particulars of the Industry

Name & Designation of the Applicant	A K JAIN, (GENERAL MANAGER I/c)
Address of Industrial premises	M/s national fertilizers ltd, Sibian road, Bathinda, Bathinda-151003
Capital Investment of the Industry	144375.0 lakhs
Category of Industry	Red
Type of Industry	Manufacturing of Fertilizers
Scale of the Industry	Large
Office District	Bathinda

## 3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 5.1-Used or spent oil	Generation , Collection , Storage , Disposal	25 MT/annum
Schedule I 18.1-Spent catalyst	Generation , Collection , Storage , Disposal	20 MT/annum
Schedule I 18.2-Carbon residue	Storage , Disposal	39600 T

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.



26-04/2020

(Ruby Sidhu)  
Asstt Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:  
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.



26-04-2020

(Ruby Sidhu)  
Asstt Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time:
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on  $\frac{1}{2}$  Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty  $\frac{1}{2}$ .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

## B. SPECIFIC CONDITIONS

*The industry may invite & process tenders for disposal of hazardous waste i.e. Carbon slurry (Cat. 18.2 of schedule-I) subject to condition that successful bidder shall be authorized actual user & shall have prior permission/authorization of PPCB for lifting & transporting the said Hazardous Waste.*



26/04/2020

(Ruby Sidhu)  
Asstt Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda

E-mail : seezobti@gmail.com

No. 2024

Regd.

Dated. 27.10.2021

To

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda.

**Subject:- Show cause notice before refusal of application for authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 - M/s National Fertilizers Ltd., Sivian Road, Bathinda.**

Whereas, it is mandatory on part of the Industry to obtain the authorization of the Board for handling of hazardous waste (s) under the provisions of Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 framed under the Environment (Protection) Act, 1986.

And whereas, it is also mandatory on the part of the industry to provide adequate and appropriate facilities for storage of the hazardous waste (s) generated by it.

And whereas, the industry was granted authorization under the HOWM Rules, 2016 for generation, collection, storage and disposal of hazardous waste of category 5.1 @ (used Oil or spent oil) @ 25 MT/Annum, category 18.1 (Spent Catalyst) @ 108 MT/Annum and for storage & disposal of Category 18.2 (Carbon Residues) @ 39600 Ton, valid for a period upto 31.03.2021, subject to the conditions mentioned therein.

And whereas, the industry applied for authorization under the HOWM Rules, 2016 for generation, collection, storage and disposal of hazardous waste of category 5.1 @ (used Oil or spent oil) @ 25 MT/Annum, category 18.1 (Spent Catalyst) @ 108 MT/Annum and for storage & disposal of category 18.2 (Carbon Residues) @ 39600 Ton.

And whereas, the application of the industry has been examined and it was observed that as per manifests attached with the application, the industry has disposed off category 18.1 @ 135 MT to the common facility, i.e. 27 MT more than the approval granted to it. The industry has intimated that in addition to 108.64 MT of spent catalyst, it has disposed-off Alumina Bed Support @ 19 MT and MS drums @ 8.10 MT to the common facility. Further, as per record file, the industry has stored category 18.2 (Carbon Residues) @ 39600 MT in its premises for a more than 7 years (Since 2012) in Kathca Ponds.

And whereas, the industry has not obtained authorization under HOWM Rules, 2016 for generation of category 33.1 i.e. empty barrels & containers.

And whereas, the matter has been considered by the Competent Authority and decided to refuse the authorization applied by the industry under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 after affording an opportunity of personal hearing.

As such, you are, hereby given an opportunity of personal hearing before the **Hon'ble Chairman** of the Board in his office at **Vatavaran Bhawan, Nabha Road, Patiala on 10.08.2021 at 11:00 A.M. through video conference** to explain your position in person, failing which the proposed action will be taken, without giving further opportunity.

  
29/07/2021  
**For Senior Environmental Engineer**

**Endst. No.** \_\_\_\_\_

**Dated:** \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action. He is requested to intimate to the industry regarding the date of hearing.

  
**For Senior Environmental Engineer**



**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda

E-mail : seezobti@gmail.com

No. 2226

Dated 25/08/2021

To

M/s National Fertilizers Ltd.,  
Sivian Road,  
Bathinda.

**Subject: Proceedings of the hearing given by the Chairman of the Board to M/s National Fertilizers Ltd., Sivian Road, Bathinda through VC on 10.08.2021 before refusal of authorization under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016.**

**The followings were present:-**

**On behalf of Punjab Pollution Control Board:-**

Er. Krunesh Garg, Member Secretary  
Er. Rajeev Kumar Goyal, SEE, Zonal Office, Bathinda.  
Er. Gurmit Singh, EE, Zonal Office, Bathinda.

**On behalf of the Industry:-**

Sh. Nirmaljit Singh DGM (Technical)

The Senior Environmental Engineer brought out that the industry is a fertilizer unit engaged in the production of urea @ 1550 TPD and has been granted consents to operate under the Water Act, 1974 & Air Act, 1981, with validity upto 31.03.2023.

The industry was granted authorization under the HOWM Rules, 2016 for generation, collection, storage and disposal of hazardous waste of category 5.1 @ (used Oil or spent oil) @ 25 MT/Annum, category 18.1 (Spent Catalyst) @ 108 MT/Annum and for storage & disposal of Category 18.2 (Carbon Residues) @ 39600 Ton, valid for a period upto 31.03.2021.

The industry was visited by officer of the Board on 22.07.2019 and observed that earlier generated carbon slurry is stored by the industry in 4 no. katcha ponds. The said carbon slurry is covered under hazardous waste category no. 18.2 of schedule-I as per Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

The industry was issued notice before revocation of authorization granted under the HWM Rules, 2008 with an opportunity of personal hearing before the Chairman of the Board on 10.09.2019. Smt. Gurinderjit Kaur, DGM (TS) attended the hearing and submitted that the matter has been taken up with MoEF&CC for categorization of carbon slurry lying in ponds as non-hazardous material. She further stated that the issue was discussed in 65<sup>th</sup> Technical Review Committee Meeting of MoEF&CC held on 10.07.2018 and subsequently MOEF&CC vide office memo. no. F.No.23-88/2018-HSM dtd. 09.10.2018 suggested to the industry as following :-

1. NFL should take representative samples and get it analyzed for its hazardous nature as per schedule - II of the HWM Rules, 2016.

As per guidance of MOEF&CC, the industry has got sample of carbon slurry lying in the ponds, analyzed from an accredited lab. The analysis report reveals that the carbon slurry lying in ponds is non-hazardous. The case is under consideration and shall be discussed in Technical Review Meeting of MoEF&CC. After hearing, it was decided that:-

1. The industry shall expedite the matter with MoEF&CC for categorization of carbon slurry lying in its ponds.
2. The industry shall apply for revised authorization of the Board under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, within 7 days.

The Board has also taken up the matter with the Director, MoEF&CC vide letter no. 5036 dated 20.10.2019 to expedite the matter regarding carbon slurry categorization at the earliest. But no communication from MoEF&CC has been received by the Board in this regard.

The industry has applied for authorization under the HOWM Rules, 2016 for generation, collection, storage and disposal of hazardous waste of category 5.1 @ (used Oil or spent oil) @ 25 MT/Annum, category 18.1 (Spent Catalyst) @ 108 MT/Annum and for storage & disposal of category 18.2 (Carbon Residues) @ 39,600 Ton.

The application of the industry has been scrutinized and found that as per manifests attached with the application, the industry has disposed off category 18.1 @ 135 MT to the common facility i.e. 27 MT more than the authorized quantity. In this regard, the industry has intimated that in addition to 108.64 MT of spent catalyst, it has disposed-off Alumina Bed Support @ 19 MT and MS drums @ 8.10 MT to the common facility. Further, the industry has stored category 18.2 (Carbon Residues) @ 39,600 MT in its premises for a more than 8 years (Jan. 2013) in 4 no. kathca ponds. The industry has not obtained authorization under HOWM Rules, 2016 for generation of category 33.1 i.e. empty barrels & containers.

Show cause notice before refusal of authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 has been issued to the industry with an opportunity of personal hearing before the Chairman of the Board.

The industry vide its letter dated 10.08.2021 submitted written reply to the show cause notice and the same has been taken on record. During hearing, Sh. Nirmaljit Singh, DGM (Technical) stated that :-

- (i) Carbon slurry was generated when the Ammonia Plant was based on FO/LSHS as feedstock and this process has been stopped since Jan, 2013. Presently, Ammonia plant is based on Natural Gas as feedstock and no carbon slurry is generated.
- (ii) When catalyst is in operation, it rests on bed spot material in the form of thick layer of 100-150 mm consisting of 1/2 inch Alumina Balls and above the catalyst, there is also layer of alumina balls. Normally alumina balls are reclaimed and reused, but in few instances, due to upset in the process, these balls get crushed and get coated with a layer of spent catalyst. Operation of segregating the crushed alumina balls from spent catalyst is dangerous process not only to the environment, but unhealthy for the persons engaged in such type of operations. Hence, these damaged alumina balls coated with spent catalyst (19 Ton) was intended to dispose off to the facility as spent catalyst (i.e. HW category no. 18.1). Under

- (iii) Fresh catalyst comes in the MS drums and these empty drums are used to store spent catalyst and disposed off alongwith the hazardous material to the common facility.
- (iv) The industry is in the process to dispose off carbon slurry (HW category no. 18.2) through e auction on all India basis through MSTC (A GOI Enterprise) for stored quantity of 39,600 MT and DGM Technical assured to dispose off the entire quantity of carbon slurry (category 18.2) by 31.03.2022 and requested for grant of authorization.

After considering the reply / submissions made by the representative of the industry, it has been decided by the Chairman that :-

1. Authorization under the HOWM Rules, 2016 be granted to the industry for a period upto 31.03.2022 subject to the condition that the industry shall dispose off the entire quantity of carbon slurry (category 18.2 of schedule-I) by 31.03.2022 and shall submit monthly progress in this regard to the Board.
2. The industry shall ensure that the facility / party to whom it has proposed to dispose off carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) shall have minimal requisite facilities for utilization of hazardous waste as prescribed by CPCB as well as having valid CTOs under the Water Act, 1974 & Air Act, 1981 as well as valid authorization under the HOWM Rules, 2016 from the concerned State Pollution Control Board.
3. R.O. Bathinda shall regularly monitor the progress regarding disposal of carbon slurry and also carry out ground water monitoring of the area nearby ash ponds to check any affect on the ground water due to storage of carbon slurry.
4. The industry be given another opportunity of personal hearing in the month of January, 2022 to review the progress made by the industry for disposal of carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016).

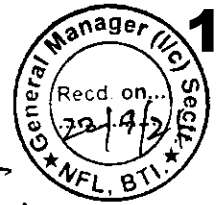
  
For & on behalf of  
Chairman, PPCB

Endst. No. \_\_\_\_\_

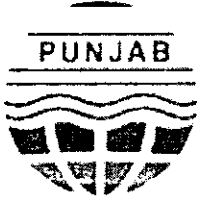
Dated: \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action. He is requested to ensure the compliance of the decision(s) of the hearing.

Sdyr  
For & on behalf of  
Chairman, PPCB



महा प्रबंधक (नियंत्रण) विभाग  
 बायरी संख्या... 252 दिनांक... 27/4/21



## PUNJAB POLLUTION CONTROL BOARD

Regional Office, Bathinda (DISTRICT ADMINISTRATIVE COMPLEX, ROOM NO. 401 E  
 - 403 E,  
 406E & 418 E, 3RD FLOOR)  
 Website:- www.ppcb.gov.in

Office Dispatch No : 2803 Registered/Speed Post Date: 20/8/21  
 Industry Registration ID : R12BT143363 Application No : 12482942

To, *दस्तावेज प्राप्त 22/8*  
 V K GOYAL  
 NATIONAL FERTILIZERS LIMITED  
 BATHINDA, PUNJAB-151003  
*→ DGM (S+P) 22/09/2021*

Subject: Fresh Authorization for operating a facility for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

V K GOYAL of M/s national fertilizers ltd is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Disposal, on the premises situated at Sibian road, Bathinda, Bathinda-151003

### 1. Particulars of Authorization granted to the Industry

Authorization No	HWM/Fresh/BTI/2021/12482942
Date of issue :	17/09/2021
Date of expiry :	31/03/2022
Authorization Type :	Fresh

### 2. Particulars of the Industry

Name & Designation of the Applicant	V K GOYAL, (GENERAL MANAGER I/c)
Address of Industrial premises	M/s national fertilizers ltd , Sibian road, Bathinda, Bathinda-151003
Capital Investment of the Industry	1256.7 lakhs
Category of Industry	Orange
Type of Industry	2093-Pesticides formulation
Scale of the Industry	Small
Office District	Bathinda

## 3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 5.1-Used or spent oil	Generation , Collection , Storage , Disposal	25 T/Annum
Schedule I 18.1-Spent catalyst	Generation , Collection , Storage , Disposal	108 T/Annum
Schedule I 18.2-Carbon residue	Storage , Disposal	39600 T/Annum

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.

17/09/2021

**Gurmeet Singh**  
Environmental Engineer

For & on behalf

of

**(Punjab Pollution Control Board)**

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Punjab Pollution Control Board. Zonal Office, Bathinda

17/09/2021

**Gurmeet Singh**  
Environmental Engineer

For & on behalf

of

**(Punjab Pollution Control Board)**

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M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda.151005

Page 2

## TERMS AND CONDITIONS

**GENERAL CONDITIONS**

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
  3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
  4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
  5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
  6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on  $\frac{1}{2}$ Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty  $\frac{1}{2}$ .
  7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
  8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
  9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
  10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
  11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
  12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
  13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
  14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**B. SPECIFIC CONDITIONS**

*The industry shall dispose off the entire quantity of carbon slurry (category 18.2 of schedule-1) by 31.03.2022 and shall submit monthly progress in this regard to the Board.*

17/09/2021

**Gurmeet Singh**  
**Environmental Engineer**

For &amp; on behalf

of

**(Punjab Pollution Control Board)**

May kindly see please - environmental  
→ DGM (E) P. M. S. H. S. 04/10/2021 21  
→ GM (E) H. S. S. 04/10/2021

**PUNJAB POLLUTION CONTROL BOARD**  
**Regional Office, Bathinda**

(DISTRICT ADMINISTRATIVE COMPLEX, ROOM NO. 401 E - 403 E, 406E & 418 E, 3<sup>RD</sup> FLOOR)  
E-mail: eerobti@yahoo.in Ph.0164-2212827

No. 3140

Dated: 5/10/2021

**Regd.**

To

M/s National Fertilizer Limited,  
Sivian Road,  
Bathinda - 151003.

**Sub: Authorization for operating a facility for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016**

**Ref: Board's letter no. 2803 dated 20.09.2021**

It is intimated that the industry was granted Authorization for operating a facility for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide no. HWM/Fresh/BTI/2021/12482942 dated 17.09.2021, valid upto 31.03.2022.

In the authorization letter at Sr. No. 2, the particulars of the industry i.e. Capital Investment of the industry, Category of Industry, Type of Industry shall be read as under:

**2. Particulars of the Industry:**

Name & Designation of the Applicant	V K GOYAL, (GENERAL MANAGER I/c)
Address of Industrial premises	M/s National Fertilizers Ltd , Sibian Road, Bathinda-151003
Capital Investment of the Industry	144375.0 lakhs
Category of Industry	Red
Type of Industry	Manufacturing of Fertilizer
Scale of the Industry	Large
Office District	Bathinda

This letter may be appended with the original authorization granted to the industry for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide no. HWM/Fresh/BTI/2021/12482942 dated 17.09.2021.

*Amal*  
**Environmental Engineer**

Dated: 5/10/2021

Endst.No. 3141

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda in continuation to this office letter endst. No.



**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in

Office Dispatch No : 2850

Registered/Speed Post

Date: 17/6/2022

Industry Registration ID : R12BTI43363

Application No : 18344665

To,

V K GOYAL  
NATIONAL FERTILIZERS LIMITED  
BATHINDA, PUNJAB-151003

→ S. N. R. (S. N.)  
A2 25/6  
25/6  
→ Sr Mgo (G)

**Subject: Fresh Authorization for operating a facility for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .**

V K GOYAL of M/s national fertilizers ltd is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Disposal, on the premises situated at Sibian road, Bathinda, Bathinda-151003

**1. Particulars of Authorization granted to the Industry**

Authorization No	HWM/Fresh/BTI/2022/18344665
Date of issue :	17/06/2022
Date of expiry :	31/03/2023
Authorization Type :	Fresh

**2. Particulars of the Industry**

Name & Designation of the Applicant	V K GOYAL, (CHIEF GENERAL MANAGER I/c)
Address of Industrial premises	M/s national fertilizers ltd , Sibian road, Bathinda, Bathinda-151003
Capital Investment of the Industry	144375.0 lakhs
Category of Industry	Red
Type of Industry	1052-Fertilizer (basic) (excluding formulation)
Scale of the Industry	Large
Office District	Bathinda

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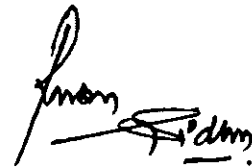
M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda,151003

Page 1

## 3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 5.1-Used or spent oil	Generation , Collection , Storage , Disposal	25 T/Annum
Schedule I 18.1-Spent catalyst	Generation , Collection , Storage , Disposal	108 T/Annum
Schedule I 18.2-Carbon residue	Storage , Disposal	39600 T/Annum

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.



17/06/2022

(Ruby Sidhu)  
Asstt Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda. He is requested to regularly monitor the progress regarding disposal of carbon slurry and also carry out ground water monitoring of the area nearby ash ponds to check any effect on the ground water due to storage of carbon slurry.



17/06/2022

(Ruby Sidhu)  
Asstt Environmental Engineer

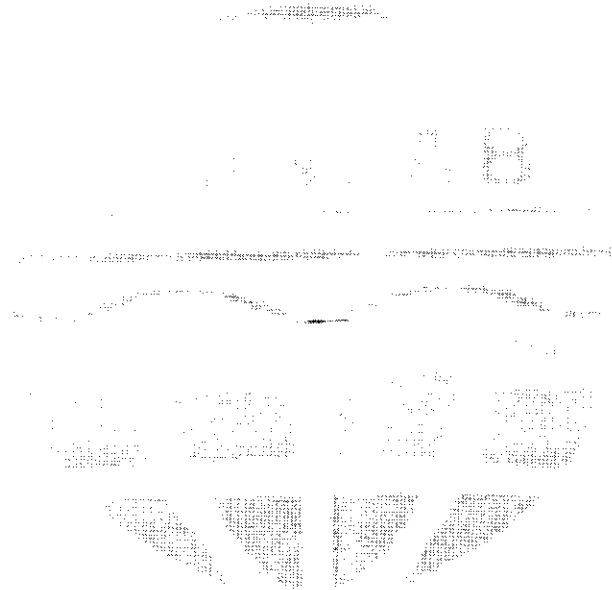
For & on behalf

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M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda,151003

Page2

of  
(Punjab Pollution Control Board)



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Page3

## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on  $\frac{1}{2}$ Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty $\frac{1}{2}$ .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuing 31st March of the year.

## B. SPECIFIC CONDITIONS

1. The industry shall ensure to **dispose off the entire quantity of carbon slurry (category-18.2 of schedule-I) within the stipulated time period and shall submit monthly progress in this regard to the Board.**
2. The industry shall ensure that the facility / party to whom its hazardous waste is lifted shall have minimal requisite facilities for utilization of hazardous waste as prescribed by CPCB as well as having valid CTOs under the Water Act, 1974 & Air Act, 1981 as well as valid authorization under the HOWM Rules, 2016 from the concerned State Pollution Control Board.
3. The industry shall develop the vermi-composting/composting to manage the biodegradable solid waste. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
4. The industry shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
5. The industry shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
6. The industry shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

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M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda,151003

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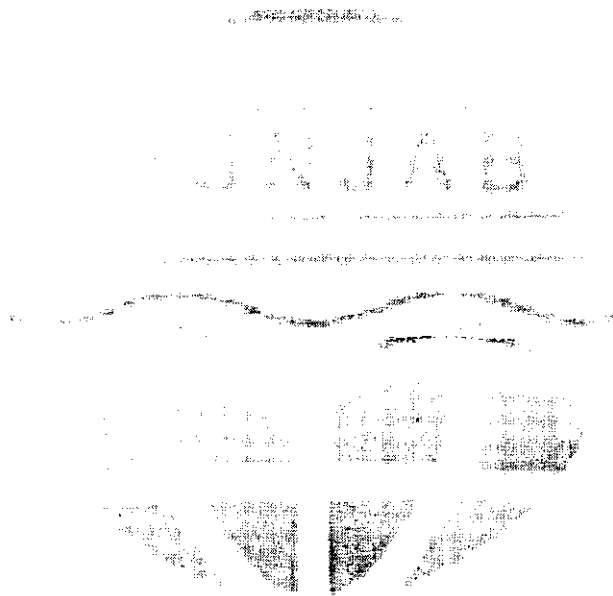
17/06/2022

**(Ruby Sidhu)**  
**Asstt Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**

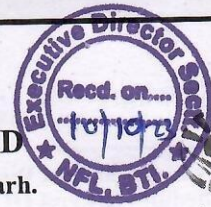


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*Page5*

कार्यकारी निदेशिका संख्या: 10  
 दिनांक: 31/10/2023



## PUNJAB POLLUTION CONTROL BOARD

Invest Punjab, PBIP, Udyog Bhawan, Sector 17, Chandigarh.

Website:- www.ppcb.gov.in

Office Dispatch No : PBIP/1/655240/2023 Registered/Speed Post

Date: 04.10.2023

Industry Registration ID : R12BTI43363

Application No : 21184122

To,

V K GOYAL  
 NATIONAL FERTILIZERS LIMITED  
 BATHINDA, PUNJAB-151003

→ DGM (TS) Shubh 11/10  
 → For immediate actions.  
 → CM (GOS) Emtadineel 11/10/2023

Dr. Jitendra  
10/10

Subject: Fresh Authorization for operating a facility for Collection, Generation, Storage, Disposal, of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .

V K GOYAL of M/s national fertilizers ltd is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Disposal, on the premises situated at Sibian road, Bathinda, Bathinda-151003

### 1. Particulars of Authorization granted to the Industry

Authorization No	HWM/Fresh/BTI/2023/21184122
Date of issue :	03/10/2023
Date of expiry :	31/03/2024
Authorization Type :	Fresh

### 2. Particulars of the Industry

Name & Designation of the Applicant	V K GOYAL, (EXECUTIVE DIRECTOR)
Address of Industrial premises	M/s national fertilizers ltd , Sibian road, Bathinda, Bathinda-151003
Capital Investment of the Industry	148986.0 lakhs
Category of Industry	Red
Type of Industry	1052-Fertilizer (basic) (excluding formulation)
Scale of the Industry	Large
Office District	Bathinda

## 3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 5.1-Used or spent oil	Generation , Collection , Storage , Disposal	25 T/Annum
Schedule I 18.1-Spent catalyst	Generation , Collection , Storage , Disposal	105 T/Annum
Schedule I 18.2-Carbon residue	Generation , Collection , Storage , Disposal	39600 T/Annum
Schedule I 29.2-Sludge containing residual pesticides	Generation , Collection , Storage , Disposal	0.66 T/Annum

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.

PUNJAB



04/10/2023

(Kamal Singla)  
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

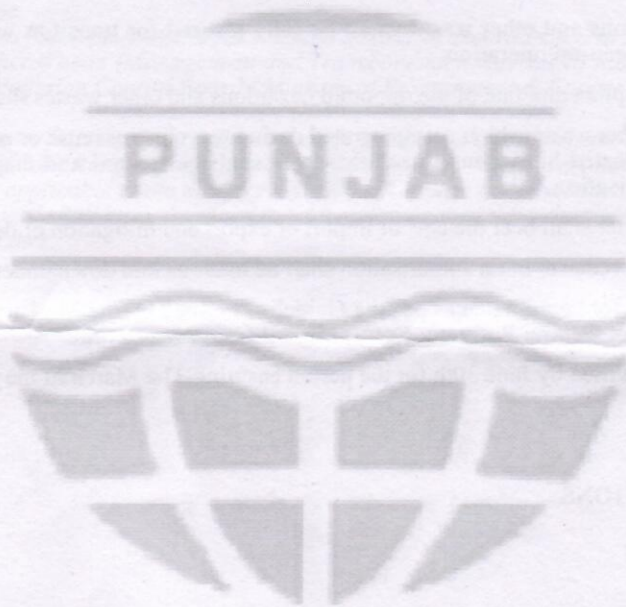
A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office, Bathinda.
2. Environmental Engineer, Regional Office, Bathinda.



04/10/2023

**(Kamal Singla)**  
**Environmental Engineer**  
*For & on behalf*  
*of*  
**(Punjab Pollution Control Board)**



**TERMS AND CONDITIONS****A. GENERAL CONDITIONS**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on *Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty*.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**B. SPECIFIC CONDITIONS**

- 1) The industry shall not generate/ store/ collect/ dispose any other category of hazardous waste from its premise, except the category of hazardous waste(s) for which it has been granted this authorisation under the HWM Rules, 2016.
- 2) The industry shall install online display board (digital type) in accordance with the Board's letter no. 17852-65 dated 14.08.2020 within one month (if not already provided) and submit compliance to the Board within 7 days, thereafter.
- 3) The industry shall dispose of its generated hazardous waste category 29.2 to the Common Hazardous Waste Treatment & Disposal Facility as per provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under proper manifest and shall maintain proper record in this regard, at all times.
- 4) The industry shall dispose of its hazardous waste category 5.1, 18.1 & 18.2 to the authorized unit / recycler/ utilizer (actual user) having valid Registration Certificate-cum-Pass Book from respective State Pollution Control Board / Central Pollution Control Board and valid authorization of the State Board under the said Rules and 'consents to operate' under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under proper manifest and shall maintain proper record in this regard, at all times.
- 5) The industry shall ensure lifting of at-least 6400MT of HW Cat. 18.2 i.e. carbon slurry by 31.3.2023 and shall completely lift the stored HW Cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.
- 6) The industry shall store its hazardous wastes generated from different manufacturing activities/ otherwise, within its premises in an environmentally sound manner as per provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7) The industry shall ensure regular lifting of hazardous waste and also ensure that the quantity of hazardous waste generated per year shall not be stored beyond 90 days (extendable upto 180 days) in its premises at any time.
- 8) The industry shall handle the hazardous waste(s) strictly in accordance with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and guidelines issued by Central Pollution Control Board / Ministry of Environment & Forests and Climate Change, New Delhi.
- 9) In case, the industry fails to comply with the above conditions of authorization as well as provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and/or any other environmental law applicable to the industry and Rules, Circulars & Directions issued by the Board from time to time, the Board shall be constrained to take action against the industry under the provisions of the Pollution Control Laws.



04/10/2023

**(Kamal Singla)**  
**Environmental Engineer**

For &amp; on behalf

of

**(Punjab Pollution Control Board)**


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda


**LIFE**  
 Lifestyle for  
 Environment

No. 321

Registered

Dated 14/11/2023

To

 M/s National Fertilizers Ltd.  
 Sivian Road, Bathinda.

Sub: -

**Show cause notice for revocation of authorization granted under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under the Environment (Protection) Act, 1986.**

Whereas, it is mandatory on the part of the agency to obtain the authorization of the Board for handling & management of hazardous waste (s) under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, it is also mandatory on the part of the agency to provide adequate and appropriate arrangements for generation, collection, storage & disposal of the hazardous waste (s) generated by it.

And whereas, the authorization was granted to the industry under the provisions of the HOWM Rules, 2016 dated 03.10.2023 (valid upto 31.03.2024) for generation, collection, storage & disposal of hazardous waste including category 18.2 @ 39600 TPA, subject to one of the that the industry shall ensure lifting of at-least 6400 MT of HW of cat. 18.2 i.e. carbon slurry by 31.03.2023 and shall completely lift the stored HW cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.

And whereas, the site of the industry was visited by the officer of the Board on 25.10.2023 and it was observed that the lifting of hazardous waste of category 18.2 has not yet started from the premises of the industry.

And whereas, the industry has failed to ensure the compliance of the special condition imposed in the authorization granted to it under the HOWM Rules, 2016.

And whereas, it is pertinent to mention here that the matter regarding disposal of hazardous waste of category 18.2 (carbon slurry) of the industry is listed for hearing on 24.11.2023 before the Hon'ble NGT in OA no. 620/2022 titled as "Kaushik Kumar v/s State of Punjab & others".

And whereas, the matter has been considered by the Competent Authority and decided to revoke the authorization granted to the industry under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 after affording an opportunity of show cause with the hearing.

As such, you are, hereby, afforded an opportunity to show cause in person before the **Chairman of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 20/11/2023 at 11:00 A.M.** to explain your failure due to above said violations, failing which, it will be presumed that the industry has nothing to say in the matter and further action as proposed will be taken against the industry under the provisions of the HOWM Rules, 2016 without any further notice / opportunity.

Environmental Engineer (ZB)  
 For Chairman, PPCB  
 Dated \_\_\_\_\_

Endst. No. \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control

नेशनल फर्टिलाइजर्स लिमिटेड

(भारतसरकारकाउपक्रम)

बठिंडा इकाई : सिबियाँ रोड, बठिंडा - 151003 पंजाब  
दूरभाष : 0164 - 2270220, 2760200  
फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)  
Ph.: 0164-2270220, 2760200  
Fax: 0164-2270463

Ref No. : NFB/LAB/PPCB/2023

November 18, 2023

To

Environmental Engineer,  
Punjab Pollution Control Board,  
Zonal Office, Street No.12,  
Power House Road,  
Bathinda.

**Subject: Show Cause Notice for revocation of authorization granted under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rule, 2016 framed under the Environment (Protection) Act, 1986.**

Dear Sir,

This is in reference to your Letter No.3521, dated 14.11.2023 regarding subject show cause Notice. It is respectfully submitted that for lifting of total quantity of 39600 MT Carbon Slurry (category 18.2) lying in the Ponds, NFL issued Sale Order No. 393 dated 21.06.2022 to M/s Shubham Sales CO., Rohtak. The party has lifted 1342.89 MT of Carbon slurry in the year 2022-23. M/s Shubham Sales CO. could not lift the entire quantity owing to non-deposition of the requisite amount as per the terms and conditions of Sale Order. At present about 38257.11 MT Carbon slurry is lying in the ponds. And further, no Carbon slurry is being generated by NFL since 2013. Further, M/s Shubham Sales CO. requested for extension of payment schedule vide their letter dated 07.08.2023. The request was processed and now M/s Shubham Sales has been issued amended sale order for lifting of Carbon slurry dated 08.11.2023 considering extension in the time period. Preparations for lifting is under progress and lifting shall be started shortly. NFL is making its all efforts for disposal of carbon slurry and is committed for its disposal in a time bound manner.

The lifting and disposal of Carbon slurry shall be done in closed trucks strictly in accordance with the Hazardous and Other Wastes (Management and Transboundary movement) Rules 2016. NFL, Bathinda is always committed towards environmental protection and comply with all the directions and guidelines issued by PPCB/CPCB from time to time.

Thanking You,

(For and on behalf of National Fertilizers Ltd)

*[Signature]*  
DGM (IS) 18/11/2023

कोरपोरेट कार्यालय % ए-11, सैक्टर-24, नोएडा-201301 (उ.प्र.) दूरभाष : 0120-2412383, फैक्स : 0120-2412384

Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स कोर-III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel: 011-24361252, Fax: 011-24361553  
CIN : 174899DL1974GO1007417 Website: <http://www.nationalfertilizers.com> @nationalfertilizers


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda



No.

3829

Registered

Dated 22/12/2023

To

 M/s National Fertilizers Ltd.,  
 Sivian Road, Bathinda.

**Subject: - Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 - M/s National Fertilizers Ltd., Sivian Road, Bathinda.**

The, MoEF&CC, Govt of India in exercise of the powers conferred by Environment (Protection) Act, 1986 has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide no G.S.R. 395(E) published in the Official Gazette on 04.04.2016 in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

Whereas, it is mandatory on the part of the industry to obtain the authorization of the Board for management of hazardous waste (s) under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, it is also mandatory on the part of the industry to provide adequate and appropriate arrangements for generation, collection, storage & disposal of the hazardous waste (s) generated from its premises.

And whereas, the industry was granted authorization under the provisions of the HOWM Rules, 2016 on 03.10.2023 (valid upto 31.03.2024) for generation, collection, storage & disposal of hazardous waste including category 18.2 @ 39600 TPA, subject to one of the specific condition that the industry shall ensure lifting of at-least 6400 MT of hazardous waste of cat. 18.2 i.e. carbon slurry by 31.03.2023 and shall completely lift the stored hazardous waste of cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.

And whereas, the site of the industry was visited by the officer of the Board on 25.10.2023 and it was observed that the lifting of hazardous waste of category 18.2 has not yet started from its premises.

And whereas, the industry failed to ensure the compliance of the special condition imposed in the authorization granted to it under the HOWM Rules, 2016.

And whereas, the industry was issued show cause notice for revocation of authorization granted to it under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 alongwith an opportunity of personal hearing before the Chairman of the Board on 20.11.2023, which was attended by the DGM of the industry who stated that no Carbon slurry has been generated by the industry since 2013 and sale order for lifting of Carbon slurry (category 18.2) of 39600 MT has been issued to M/s Shubham Sales (authorized recycler) on 08.11.2023 and lifting of the said hazardous waste shall begin shortly.

204

35

And whereas, it is pertinent to mention here that the case bearing OA no. 620/2022 titled as "Kaushik Kumar v/s State of Punjab & others" is pending before the Hon'ble National Green Tribunal, New Delhi and matter is regarding storage & disposal of hazardous waste of category 18.2 (carbon slurry) in violation to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The matter was listed for hearing on 24.11.2023 & the Hon'ble Tribunal in its order has mentioned that leftover carbon slurry (category 18.2) amounting to approx. 53100 MT is stored in NFL, Bathinda for a very long period of time and has sought response of MoEF & CC and CPCB regarding issuance of guidelines and monitoring mechanism for monitoring storage and disposal of such hazardous waste of carbon slurry by similar industry throughout India to be essential for just and proper adjudication of environmental questions involved in the case.

And whereas, CPCB vide its letter no. CM-13011/189/2023-LAW-HO-CPCB-HO-7336 dated 13.12.2023 has requested the industry to provide following information:-

1. Status of carbon slurry (hazardous waste) generated by the unit per annum.
2. Mode of disposal being carried out by the unit. Evidence of disposal of carbon slurry i.e. copy of hazardous waste disposal manifest- form-10 be provided.
3. In case, no carbon slurry is generated by the unit, it may be informed since which year carbon slurry is not being generated.
4. Quantity of carbon slurry (hazardous waste) that is yet to be disposed of by the unit may be informed.

And whereas, the industry has stored huge quantity approx. 53100 MT of hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) in its premises since long and has failed to get it lifted to an authorized recycler till date in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, in exercise of powers conferred by Section 23 of the Environment (Protection) Act, 1986, the Central Government has delegated the powers vested in it u/s 5 of the Environment (Protection) Act, 1986 vide notification no. 327 (E) dated 10.04.2001 to the Chairman of the State Pollution Control Boards to issue directions to the industry for violations of any standard and rules relating to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Now, the Chairman, Punjab Pollution Control Board in exercise of the powers delegated upon him by the Ministry of Environment & Forests, Government of India, New Delhi, after considering the entire case, has proposed to issue the following directions u/s 5 of Environment (Protection) Act, 1986 :-

1. That the industry shall not restart its processes unless it takes all necessary measures for scientific management of the hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) generated by it.
2. That the environmental compensation as per methodology evolved by the CPCB shall be levied & recovered from the industry for the environmental damage caused by it, by storing the hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM

Rules, 2016) in its premises since long in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

That the authorization granted to the industry under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 be revoked.

As such, you are, hereby, given an opportunity to file objections, if any, on proposed directions before the **Chairman, Punjab Pollution Control Board in his office at Vatavarn Bhawan, Nabha Road, Patiala on 27.12.2023 at 11:00 A.M,** failing which, it will be presumed that the industry has nothing to say and further action for confirmation of above directions will be initiated by the Board without giving any further notice / opportunity.

  
Environmental Engineer (ZB)  
For Chairman, PPCB

Dated 22/12/2023

Indst. No 38/0

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action. He is requested to intimate the industry regarding date, time & venue of the hearing well before the date of hearing.

  
Environmental Engineer (ZB)  
For Chairman, PPCB

No. 3809

Registered

Dated 22/12/2023

**To**

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda

**Subject:- Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 – M/s National Fertilizers Ltd., Sivian Road, Bathinda**

The, MoEF&CC, Govt of India in exercise of the powers conferred by Environment (Protection) Act, 1986 has notified the hazardous and Other Wastes Management and Transboundary Movement) Rules, 2016 vide no G.S.R. 395(E) published in the Official Gazette on 04.04.2016 in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

Whereas, it is mandatory on the part of the Industry to obtain the authorization of the Board for management of hazardous waste (s) under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, it is also mandatory on the part of the Industry to provide adequate and appropriate arrangements for generation, collection, storage & disposal of the hazardous waste (s) generated from its premises.

And whereas, the industry was granted authorization under the provisions of the HOWM Rules, 2016 on 03.10.2023 (valid upto 31.03.2024) for generation, collection, storage & disposal of hazardous waste including category 18.2 @ 39600 TPA, subject to one of the specific condition that the industry shall ensure lifting of at-least 6400 MT of hazardous waste of cat. 18.2 i.e. carbon slurry by 31.03.2023 and shall completely lift the stored hazardous waste of cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.

And whereas, the site of the Industry was visited by the officer of the Board on 25.10.2023 and it was observed that the lifting of hazardous waste of category 18.2 has not yet started from its premises.

And whereas, the industry failed to ensure the compliance of the special condition imposed in the authorization granted to it under the HOWM Rules, 2016.

And whereas, the industry was issued show cause notice for revocation of authorization granted to it under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 alongwith an opportunity of personal hearing before the Chairman of the Board on 20.11.2023, which was attended by the DGM of the industry who stated that no Carbon slurry has been generated by the industry since 2013 and sale order for lifting of Carbon

slurry (category 18.2) of 39600 MT has been issued to M/S Shubham Sales (authorized recycler) on 08.11.2023 and lifting of the said hazardous waste shall begin shortly.

And whereas, it is pertinent to mention here that the case bearing OA no. 620/2022 titled as "Kaushik Kumar v/s State of Punjab & others" is pending before the Hon'ble National Green Tribunal, New Delhi and matter is regarding storage & disposal of hazardous waste of category 18.2 (carbon slurry) in violation to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The matter was listed for hearing on 24.11.2023 & the Hon'ble Tribunal in its order has mentioned that leftover carbon slurry (category 18.2) amounting to approx. 53100 MT is stored in NFL, Bathinda for every long period of time and has sought response of MoEF & CC and CPCB regarding issuance of guidelines and monitoring mechanism for monitoring storage and disposal of such hazardous waste of carbon slurry by similar industry throughout India to be essential for just and proper adjudication of environmental questions involved in the case.

And whereas, CPCB vide its letter no. CM-13011/189/2023-LAW-HO-CPCB-HO-7336 dated 13.12.2023 has requested the industry to provide following information:

1. Status of carbon slurry (hazardous waste) generated by the unit per annum.
2. Mode of disposal being carried out by the unit. Evidence of disposal of carbon slurry i.e. copy of hazardous waste disposal manifest- form-10 be provided.
3. In case, no carbon slurry is generated by the unit, it may be informed since which year carbon slurry is not being generated.
4. Quantity of carbon slurry (hazardous waste) that is yet to be disposed of by the unit may be informed.

And whereas, the industry has stored huge quantity approx. 53100 MT of hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) in its premises since long and has failed to get it lifted to an authorized recycler till date in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

And whereas, in exercise of powers conferred by Section 23 of the Environment (Protection) Act, 1986, the Central Government has delegated the powers vested in it u/s 5 of the Environment (Protection) Act, 1986 vide notification no. 327 (E) dated 10.04.2001 to the Chairman of the State Pollution Control Boards to issue directions to the industry for violations of any standard and rules relating to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Now, the Chairman, Punjab Pollution Control Board in exercise of the powers delegated upon him by the Ministry of Environment & Forests, Government of India, New Delhi, after considering the entire case, has proposed to issue the following directions u/s 5 of Environment (Protection) Act, 1986: -

1. That the industry shall not restart its processes unless it takes all necessary measures for scientific management of the hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) generated by it.

That the environmental compensation as per methodology evolved by the CPCB shall be levied & recovered from the industry for the environmental damage caused by it, by storing the hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) in its premises since long in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

That the authorization granted to the industry under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 be revoked.

As such, you are, hereby, given an opportunity to file objections, if any, on proposed directions before the chairman Punjab Pollution Control Board in his office at Vatavarn Bhawan, Nabha Road Patiala on 27.12.2023 at 11:00 A.M falling on Friday, it will be presumed that the industry has nothing to say and further action for information of above directions will be initiated by the Board without giving any further notice/opportunity.

Environmental Engineer (ZB)

For Chairman, PPCB

Dated 22/12/2023

Indust. No. 3810

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action. He is requested to intimate the industry regarding date, time & venue of the hearing will before the date of hearing.

Sd-

Environmental Engineer (ZB)

For Chairman, PPCB

**True Type Copy**



Document -10

No. 3858

Registered

Dated 27.12.23

To

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda.

*File*  
29/12

→ CM (65) *Environ*  
→ *Mgrt*

**Subject:** Proceedings of the personal hearing given to M/s National Fertilizers Ltd., Sivian Road, Bathinda u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Chairman on 27.12.2023.

**The following were present:**

**From Board's side:**

- Er. G.S. Majithia, Member Secretary
- Er. Harbir Singh, CEE, Bathinda
- Er. Rakesh Kumar, SEE, ZO, Bathinda

**From industry side:**

- Smt. Sandhya Batra, DGM (TS)
- Sh. Harmesh Lal Thandi (Sr. Manager)

It was brought out that the industry was granted authorization under the provisions of the HOWM Rules, 2016 on 03.10.2023 (valid upto 31.03.2024) for generation, collection, storage & disposal of hazardous waste including category 18.2 @ 39600 TPA, subject to one of the specific condition that the industry shall ensure lifting of at-least 6400 MT of hazardous waste of cat. 18.2 i.e. carbon slurry by 31.03.2023 and shall completely lift the stored hazardous waste of cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.

The site of the industry was visited by the officer of the Board on 25.10.2023 and it was observed that the lifting of hazardous waste of category 18.2 has not yet started from its premises.

The industry failed to ensure the compliance of the special condition imposed in the authorization granted to it under the HOWM Rules, 2016.

The industry was issued show cause notice for revocation of authorization granted to it under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 along with an opportunity of personal hearing before the Chairman of the Board on 20.11.2023, which was attended by the DGM of the industry who stated that no Carbon slurry has been generated by the industry since 2013 and sale order for lifting of Carbon slurry (category 18.2) of 39600 MT has been issued to M/s Shubham Sales (authorized recycler) on 08.11.2023 and lifting of the said hazardous waste shall begin shortly.

It is pertinent to mention here that the case bearing OA no. 620/2022 titled as "Kaushik Kumar v/s State of Punjab & others" is pending before the Hon'ble National

for hearing on 24.11.2023 & the Hon'ble Tribunal in its order has mentioned that carbon slurry (category 18.2) amounting to approx. 53100 MT is stored in NFL, Bathinda for a very long period of time and has sought response of MoEF& CC and CPCB regarding issuance of guidelines and monitoring mechanism for monitoring storage and disposal of such hazardous waste of carbon slurry by similar industry throughout India to be essential for just and proper adjudication of environmental questions involved in the case.

CPCB vide its letter no. CM-13011/189/2023-LAW-HO-CPCB-HO-7336 dated 13.12.2023 has requested the industry to provide following information:-

1. Status of carbon slurry (hazardous waste) generated by the unit per annum.
2. Mode of disposal being carried out by the unit. Evidence of disposal of carbon slurry i.e. copy of hazardous waste disposal manifest- form-10 be provided.
3. In case, no carbon slurry is generated by the unit, it may be informed since which year carbon slurry is not being generated.
4. Quantity of carbon slurry (hazardous waste) that is yet to be disposed of by the unit may be informed.

The industry has stored huge quantity approx. 53100 MT of hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) in its premises since long and has failed to get it lifted to an authorized recycler till date in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

In view of above, notice u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 has been issued to the industry alongwith an opportunity of personal hearing before the Hon'ble Chairman of the Board on 27.12.2023.

During hearing, the DGM of the industry submitted written reply to the notice issued to it, which has been taken on record. She further stated that:-

1. Commercial production at the Unit of NFL was declared on 01.10.1979. The NFL Unit was using Fuel Oil ("FO") / Low Sulphur Heavy Stock ("LSHS") as feedstock for production of Ammonia from 1979 up until 2013. In an endeavor to keep in pace with clean technology, NFL was restructured in November, 2012. The feedstock was replaced from LSHS to Natural Gas. As a result, there has been no generation of carbon slurry at the NFL Unit since 2012 and the leftover carbon slurry was stored in the designated carbon slurry ponds after following all the rules, regulations, guidelines and taking all necessary precautions.
2. After the notification of the Hazardous Waste (Management and Transboundary Movement) Rules 2016 on 04.04.2016, carbon residue in production of nitrogenous and complex fertilizers was categorized as "hazardous waste" under Category 18.2 of Schedule - 1 of the said Rules.
3. From 2016 to 2019, NFL appointed Metal Scrap Trade Corporation Limited - a public sector undertaking under the Ministry of Steel, Government of India (hereinafter referred to as "MSTC") for the disposal of carbon slurry through tendering process. Carbo Chemical Industries was selected by MSTC as the H1 Bidder. The quantity of carbon slurry was lifted by Carbo Chemical Industries vide Sale Order

4. From 2019 onwards, MSTC issued notice inviting tender (NIT) on behalf of NFL on 11.11.2019, 30.12.2019 & 09.01.2020 for lifting of 39600 MT of carbon slurry. However, the H1 bidder was quoting extremely low prices against the reserved price as such the e-auction was re-conducted on 09.12.2020, but again the highest bid received was much lower than the reserved price, resulting in negotiations and revised bid was approved on 09.04.2021, wherein M/s Shubham Sales Corporation Ltd., Rohtak was finalized for lifting of the carbon slurry. Sale order was issued as per which M/s Shubham Sales were bound to complete the lifting by 16.04.2023, however the said firm could not complete the lifting in the stipulated timeline and also failed to deposit due installments to NFL.
5. Fresh proposal was received from Shubham sales, new sale order was thereafter executed and accordingly M/s Shubham Sales was allowed to lift the carbon slurry (category 18.2). Sale Order no. NFB: ST/D/2022-23/393 dated 21.06.2022 for lifting of the entire quantity (39600 MT) of Carbon slurry was issued to M/s Shubham Sales, Rohtak, wherein the firm is bound to lift the entire quantity by 30.09.2024. The job of lifting is in progress and as on 25th December 2023, 38080 MT Carbon Slurry is lying in the Ponds.

After hearing the representatives of the industry and the officers of the Board, the Chairman of the Board decided that:-

1. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board.
2. The industry shall install 2 no. piezometers in upward direction of the existing carbon slurry ponds( as measurement of background level of pollutants in ground water) and minimum 4 no. piezometer around the carbon slurry ponds in consultation with Environmental Engineer, Regional Office, Bathinda to monitor the groundwater of the area.
3. The industry shall engage Technical Institute of good repute or Chartered Institute approved by the Board to carry out the study:-
  - i. Regarding environmental damage (if any) caused due to the storage of carbon slurry of category 18.2 of schedule-I of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for such a long period
  - ii. And, if any Environmental damage has been caused in the area, then the remedial measures for the compensation of environmental damage (if any) as well as the utilization of the ponds which when are emptied after the complete lifting of carbon slurry.
  - iii. The report in the matter shall be submitted to the Board, within 15 days and the industry shall bear the entire cost of the study/report in the matter.

compliances of the decisions of the hearing as above and shall submit his progress report on weekly basis to Zonal Office Bathinda.

5. It is made clear to the industry that In case, industry found violating the provisions of HOWM Rules, 2016 as well as the decisions of above hearing, further action against the industry shall be taken under the provisions of HOWM Rules, 2016 without any further notice.

You are requested to ensure the compliance of the above decisions of the personal hearing.

*Punjab*  
*27/12/2023*  
Environmental Engineer (ZB)  
For Chairman, PPCB

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information and requested to ensure the compliance of decision of hearing within stipulated period.

*sd*  
Environmental Engineer (ZB)  
For Chairman, PPCB



**Document-11**

No. 816

Registered

Dated 12/2/2024

To

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda.

**Subject: - Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 - M/s National Fertilizers Ltd., Sivian Road, Bathinda.**

Whereas, the notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was issued to the industry vide Board's letter no. 3809 dated 22.12.2023, with the following proposed directions:-

1. That the industry shall not restart its processes unless it takes all necessary measures for scientific management of the hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) generated by it.
2. That the environmental compensation as per methodology evolved by the CPCB shall be levied & recovered from the industry for the environmental damage caused by it, by storing the hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) in its premises since long in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. That the authorization granted to the industry under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 be revoked.

And whereas, the industry was afforded an opportunity of personal hearing before the Chairman of the Board on 27.12.2023, wherein amongst other decisions, it was decided as under:-

1. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board.
2. The industry shall install 2 no. piezometers in upward direction of the existing carbon slurry ponds (as measurement of background level of pollutants in ground water) and minimum 4 no. piezometer around the carbon slurry ponds in consultation with Environmental Engineer, Regional Office, Bathinda to monitor the groundwater of the area.
3. The industry shall engage Technical Institute of good repute or Chartered Institute approved by the Board to carry out the study:-
  - a) Regarding environmental damage (if any) caused due to the storage of carbon slurry of

- b) And, if any Environmental damage has been caused in the area, then remedial measures for the compensation of environmental damage (if any) as well as the utilization of the ponds which when are emptied after the complete lifting of carbon slurry.
- c) The report in the matter shall be submitted to the Board, within 15 days and the industry shall bear the entire cost of the study/report in the matter.
4. It is made clear to the industry that in case, industry found violating the provisions of HOWM Rules, 2016 as well as the decisions of above hearing, further action against the industry shall be taken under the provisions of HOWM Rules, 2016 without any further notice.

And whereas, it is pertinent to mention here that the case bearing OA no. 620/2022 titled as "Kaushik Kumar v/s State of Punjab & others" is pending before the Hon'ble National Green Tribunal, New Delhi. The matter was listed for hearing on 08.01.2024 & the Hon'ble Tribunal in its order has directed the PPCB to initiate appropriate proceedings for imposition of environmental compensation & prosecution of the defaulting officers/officials in accordance with the law for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof.

And whereas, the matter has been considered by the Competent Authority and decided to afford another opportunity of personal hearing u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of HOWM Rules, 2016 before initiating further action w.r.t. the directions already proposed vide Board's letter no. 3809 dated 22.12.2023 alongwith an additional proposed direction to initiate legal action of the defaulting officers/officials in accordance with the law for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof.

As such, you are, hereby, given another opportunity to file objections, if any, on the proposed directions before **the Chairman, Punjab Pollution Control Board in his office at Vatavarn Bhawan, Nabha Road, Patiala on 14.02.2024 at 11:00 A.M.**, failing which, it will be presumed that the industry has nothing to say and further action including confirmation of above directions will be initiated by the Board without giving any further notice / opportunity.

*[Signature]*  
 Environmental Engineer (ZB)  
 For Chairman, PPCB  
 Dated \_\_\_\_\_

Endst. No \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action. He is requested to intimate the industry regarding date, time & venue of the hearing well before the date of hearing.

*[Signature]*  
 Environmental Engineer (ZB)  
 For Chairman, PPCB



**Document-12**

No. 919

Registered

Dated 15/2/2024

To

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda.

**Subject: Proceedings of the personal hearing given to M/s National Fertilizers Ltd., Sivian Road, Bathinda u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Chairman on 14.02.2024.**

**The following were present:**

**From Board's side:**

Er. Harbir Singh, CEE, Bathinda  
Er. Rakesh Kumar, SEE, ZO, Bathinda

**From industry side:**

Sh. V.K. Goyal, Executive Director  
Smt. Sandhya Batra, DGM (TS)  
Sh. Harmesh Lal Thandi (Sr. Manager)

It was brought out that the industry was granted authorization under the provisions of the HOWM Rules, 2016 on 03.10.2023 (valid upto 31.03.2024) for generation, collection, storage & disposal of hazardous waste including category 18.2 @ 39600 TPA, subject to one of the specific condition that the industry shall ensure lifting of at-least 6400 MT of hazardous waste of cat. 18.2 i.e. carbon slurry by 31.03.2023 and shall completely lift the stored hazardous waste of cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.

The site of the industry was visited by the officer of the Board on 25.10.2023 and it was observed that the lifting of hazardous waste of category 18.2 has not yet started from its premises.

The industry failed to ensure the compliance of the special condition imposed in the authorization granted to it under the HOWM Rules, 2016.

The industry was issued show cause notice for revocation of authorization granted to it under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 alongwith an opportunity of personal hearing before the Chairman of the Board on 20.11.2023, which was attended by the DGM of the industry who stated that no Carbon slurry has been generated by the industry since 2013 and sale order for lifting of Carbon slurry (category 18.2) of 39600 MT has been issued to M/s Shubham Sales (authorized recycler) on 08.11.2023 and lifting of the said hazardous waste shall begin shortly.

It is pertinent to mention here that the case bearing OA no. 620/2022 filed as "Kaushik Kumar v/s State of Punjab & others" is pending before the Hon'ble National Green Tribunal, New Delhi and matter is regarding storage & disposal of hazardous waste or

slurry (category 18.2) amounting to approx. 53100 MT is stored in NFL, Bathinda for a very long period of time and has sought response of MoEF& CC and CPCB regarding issuance of guidelines and monitoring mechanism for monitoring storage and disposal of such hazardous waste of carbon slurry by similar industry throughout India to be essential for just and proper adjudication of environmental questions involved in the case.

CPCB vide its letter no. CM-13011/189/2023-LAW-HO-CPCB-HO-7336 dated 13.12.2023 has requested the industry to provide following information:-

1. Status of carbon slurry (hazardous waste) generated by the unit per annum.
2. Mode of disposal being carried out by the unit. Evidence of disposal of carbon slurry i.e. copy of hazardous waste disposal manifest- form-10 be provided.
3. In case, no carbon slurry is generated by the unit, it may be informed since which year carbon slurry is not being generated.
4. Quantity of carbon slurry (hazardous waste) that is yet to be disposed of by the unit may be informed.

The industry has stored huge quantity approx. 53100 MT of hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) in its premises since long and has failed to get it lifted to an authorized recycler till date in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Notice u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was issued to the industry alongwith an opportunity of personal hearing before the Hon'ble Chairman of the Board on 27.12.2023.

During hearing, the DGM of the industry submitted written reply to the notice issued to it, which has been taken on record. She further stated that:-

1. Commercial production at the Unit of NFL was declared on 01.10.1979. The NFL Unit was using Fuel Oil ("FO") / Low Sulphur Heavy Stock ("LSHS") as feedstock for production of Ammonia from 1979 up until 2013. In an endeavor to keep in pace with clean technology, NFL was restructured in November, 2012. The feedstock was replaced from LSHS to Natural Gas. As a result, there has been no generation of carbon slurry at the NFL Unit since 2012 and the leftover carbon slurry was stored in the designated carbon slurry ponds after following all the rules, regulations, guidelines and taking all necessary precautions.
2. After the notification of the Hazardous Waste (Management and Transboundary Movement) Rules 2016 on 04.04.2016, carbon residue in production of nitrogenous and complex fertilizers was categorized as "hazardous waste" under Category 18.2 of Schedule - 1 of the said Rules.
3. From 2016 to 2019, NFL appointed Metal Scrap Trade Corporation Limited - a public sector undertaking under the Ministry of Steel, Government of India (hereinafter referred to as "MSTC") for the disposal of carbon slurry through tendering process. Carbo Chemical Industries was selected by MSTC as the H1 Bidder. The quantity of 9,305.94 MT of carbon slurry was lifted by Carbo Chemical Industries vide Sale Order No. 288 dated

4. From 2019 onwards, MSTC issued notice inviting tenders for lifting of 39600 MT of carbon slurry. However, the H1 bidder was quoting extremely low prices against the reserved price as such the auction was re-conducted on 09.12.2020, but again the highest bid received was much lower than the reserved price, resulting in negotiations and revised bid was approved on 09.04.2021, wherein M/s Shubham Sales Corporation Ltd., Rohtak was finalized for lifting of the carbon slurry. Sale order was issued as per which M/s Shubham Sales were bound to complete the lifting by 16.04.2023, however the said firm could not complete the lifting in the stipulated timeline and also failed to deposit due installments to NFL.
5. Fresh proposal was received from Shubham sales, new sale order was thereafter executed and accordingly M/s Shubham Sales was allowed to lift the carbon slurry (category 18.2). Sale Order no. NFB: ST/D/2022-23/393 dated 21.06.2022 for lifting of the entire quantity (39600 MT) of Carbon slurry was issued to M/s Shubham Sales, Rohtak, wherein the firm is bound to lift the entire quantity by 30.09.2024. The job of lifting is in progress and as on 25th December 2023, 38080 MT Carbon Slurry is lying in the Ponds.

During hearing, the representatives of the industry and the officers of the Board, the Chairman of the Board decided that:-

1. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board.
2. The industry shall install 2 no. piezometers in upward direction of the existing carbon slurry ponds (as measurement of background level of pollutants in ground water) and minimum 4 no. piezometer around the carbon slurry ponds in consultation with Environmental Engineer, Regional Office, Bathinda to monitor the groundwater of the area.
3. The industry shall engage Technical Institute of good repute or Chartered Institute approved by the Board to carry out the study:-
  - i. Regarding environmental damage (if any) caused due to the storage of carbon slurry of category 18.2 of schedule-I of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for such a long period
  - ii. And, if any Environmental damage has been caused in the area, then the remedial measures for the compensation of environmental damage (if any) as well as the utilization of the ponds which when are emptied after the complete lifting of carbon slurry.
  - iii. The report in the matter shall be submitted to the Board, within 15 days and the industry shall bear the entire cost of the study/report in the matter.
4. Environmental Engineer, Regional Office, Bathinda shall visit the industry after every 15 days period and shall check the compliances of HOWM Rules, 2016 and verify the compliances of the decisions of the hearing as above and shall submit his progress report

The Hon'ble National Green Tribunal, New Delhi in CA no. 620/2022 cited as "Kaushik Kumar v/s State of Punjab & others" in the order dated 08.01.2024 directed the PPCB to initiate appropriate proceedings for imposition of environmental compensation & prosecution of the defaulting officers/officials in accordance with the law for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof.

Subsequently, the industry was afforded another opportunity of personal hearing u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of HOWM Rules, 2016 before the Chairman of the Board on 14.02.2024.

The hearing was attended by the officials of the industry who submitted written reply to the notice issued to it, which has been taken on record. They further stated that:-

1. 5 nos. of new piezometers have been installed at the specified locations in addition to the existing 04 nos. piezometers in consultation with the Environmental Engineer, PPCB Bathinda.
2. For conducting an Environment Assessment Study at National Fertilizers Limited, Bathinda, a letter of intent for the said study has already been issued to Maharaja Ranjit Singh Punjab Technical University (MRSPTU) on 30.01.2024 and it has been informed by the University that the time for completion of the study will be nearly 3 to 4 months.
3. Considering the environmental sustainability and adoption of cleaner fuels, Bathinda Unit was revamped in March 2013 and since then Natural Gas (NG) is being used as feedstock for production of Urea. After the feedstock changeover from Fuel Oil to Natural Gas, there is no generation of Carbon Slurry from the unit. Carbon slurry lying in the ponds was last generated in the month of November 2012 and as on date the old stocks of Carbon Slurry is lying in ponds.
4. In furtherance of the directions issued by the Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MOEF&CC") vide Office Memo F. No. 23-88/2018-HSM, dated 09.10.2018, another analysis of the carbon slurry was conducted from Alpha Test House, which is ISO/IEC 17025: 2005, NABL accredited Laboratory. The Alpha Test House collected the samples from the three (3) carbon slurry ponds on 23.10.2018 and issued the respective reports on 15.11.2018. As per the three (3) reports, the carbon slurry sample(s) collected from the 3 carbon slurry ponds at Respondent No.4's Unit are non-hazardous as the hazardous content in accordance with schedule-II of the said Rules are below detectable limits.
5. Carbon slurry was being generated since 1979 up to November 2012 and was declared hazardous in 2016, SOP notified in 2017, matter was taken up with MoEF &CC for, "One time Exemption" to sell the Carbon Slurry under "Non Hazardous Category". After due deliberations and discussions with the officials of MoEF & CC, it was finalized in 2019 to

6. NFL Bathinda appointed Metal Scrap Trade Corporation Limited - a public sector undertaking under the Ministry of Steel, Government of India (here in after referred to as "MSTC") for the disposal of carbon slurry through a tendering process. In November 2019, MSTC issued NIT on its website on behalf of NFL, Bathinda and E-auction was conducted. Various Press advertisements were also published in the leading newspapers. Bids from only two parties were received. Since the highest bid received was much lower than the reserve price, re-auction was conducted on 20.02.2020 due to extensions sought by Parties. Three parties participated. After all the technical clarifications, the bid of M/s Shivam Chemicals was approved online on 15.07.2020. However, subsequently, the Haryana SPCB withdrew the authorization granted to M/s Shivam Chemicals, Panipat on 03.08. 2020. Hence the total process and efforts went in vain.
7. It is pertinent to mention that the ongoing pandemic Covid-19 slowed down the process of lining up the party for lifting of Carbon slurry. The NIT was once again issued on MST website on 09.12.2020 and e-auction was conducted on 12.01.2021. Only two parties participated which clearly indicates the limited number of parties available in the market. The bid of H-1 bidder M/s Shubham Sales Corporation Limited Rohtak was approved online on 09.04.2021. Acceptance letter was issued to M/s Shubham Sales Corporation Limited on 20.04.2021 after fulfilling all the compliances mandated under HOWM Rules 2016. M/s Shubham Sales Corporation Limited was unable to deposit the first installment as per the NIT terms and ongoing Covid-19. After the receipt of the first installment, sale order no.393 dated 21.06.2022 was issued to M/s Shubham Sales Corporation Limited, Rohtak for 39600 MT of carbon slurry. The party lifted 1342.89 MT of Carbon slurry in the year 2022-23. M/s Shubham Sales Co., could not lift the entire quantity owing to no-deposition of the requisite amount as per the terms and conditions of Sale Order. Further, M/s Shubham Sales Co. requested for extension of payment schedule vide their letter dated 07.08.2023. In view of proposal received from M/s Shubham sales, dated 07.08.2023, and upon several discussions and deliberations, NFL, Bathinda issued the Amendment No.1 dated 07.10.2023 as well as the Amendment No.2 dated 04.11.2023 to the sale order No. 393, for lifting of carbon slurry. Party commenced re-lifting of the carbon slurry on 20.11.2023 & 325.86 MT of carbon slurry has been lifted as on 13.02.2024 & 37931.25 MT carbon slurry is lying in the ponds. Monthly report in this regard is being submitted to RO, PPCB, Bathinda. M/s Shubham Sales CO. has endeavored to lift the entire quantity of carbon slurry by 30.09.2024.
8. The entire process leading to the safe disposal of the Carbon Slurry since 2013 comprises working of various departments of the organization in a specified hierarchy and no individual officer can be held liable for any alleged contraventions of the provisions of the Environment (Protection) Act, 1986 and all the efforts have been diligently made by all the officers of NFL in good faith for safe disposal of Carbon Slurry

After hearing the officials of the industry and the officers of the Board, the Chairman of the Board decided that:-

1. In compliance to the orders of the Hon'ble NGT, the prosecution of the defaulting officers/officials of NFL, Bathinda is approved to be filed in the court of law under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under Environment (Protection) Act, 1986 for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof which has caused environmental damage in the area.
2. NFL, Bathinda is directed to give the names of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof, to the Regional Office, Bathinda of the Board, within 07 days.
3. Environmental Engineer, Regional Office, Bathinda shall calculate the amount of Environmental Compensation to be imposed upon the industry in accordance with the law for unjustified continued storage of carbon slurry by the industry and also inaction/delay on their part in disposal thereof, within 07 days and shall send the same for verification to the Committee constituted by the Board for Imposition of Environmental Compensation. Subsequently, the Board shall issue orders for Imposition of Environmental Compensation to the industry for causing environmental damage.
4. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board.

You are requested to ensure the compliance of the above decisions of the personal hearing.

*Punjab*  
*15/02/2024*  
**Environmental Engineer (ZB)**  
**For Chairman, PPCB**

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information and requested to ensure the compliance of decision of hearing within stipulated period.

*[Signature]*  
**Environmental Engineer (ZB)**  
**For Chairman, PPCB**


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in


**LIFE**

 Lifestyle for  
Environment

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID : R12BTI43363

Application No : 24905670

To,

**V K GOYAL**  
**NATIONAL FERTILIZERS LIMITED**  
**BATHINDA,PUNJAB-151003**
**Subject: Renewal of Authorization for operating a facility for 'Collection, Generation, Storage, Disposal, ' of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 .**

V K GOYAL of M/s national fertilizers ltd is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Disposal, on the premises situated at Sibian road, Bathinda, Bathinda-151003

**1. Particulars of Authorization granted to the Industry**

Authorization No	HWM/renew/BTI/2024/24905670
Previous Authorization No	HWM/Fresh/BTI/2023/21184122
Date of issue :	21/03/2024
Date of expiry :	31/03/2025
Previous Authorization Date of Issue :	03/10/2023
Previous Authorization Date of Expiry :	31/03/2024
Authorization Type :	renew

**2. Particulars of the Industry**

Name & Designation of the Applicant	V K GOYAL, (EXECUTIVE DIRECTOR)
Address of Industrial premises	M/s national fertilizers ltd , Sibian road, Bathinda,Bathinda-151003
Capital Investment of the Industry	148986.0 lakhs
Category of Industry	Red
Type of Industry	1052-Fertilizer (basic) (excluding formulation)
Scale of the Industry	Large
Office District	Bathinda

## 3. Particulars of Wastes

Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc	Quantity (ton/annum)
Schedule I 29.2-Sludge containing residual pesticides	Generation , Collection , Storage , Disposal	0.66 T/Annum
Schedule I 5.1-Used or spent oil	Generation , Collection , Storage , Disposal	25 T/Annum
Schedule I 18.1-Spent catalyst	Generation , Collection , Storage , Disposal	105 T/Annum
Schedule I 18.2-Carbon residue	Storage , Disposal	37931.25 T/Annum

4. The authorisation is subject to the general and specific conditions as appended with the Authorization.



21/03/2024

**(Ruby Sidhu)**  
**Environmental Engineer**

*For & on behalf*

*of*

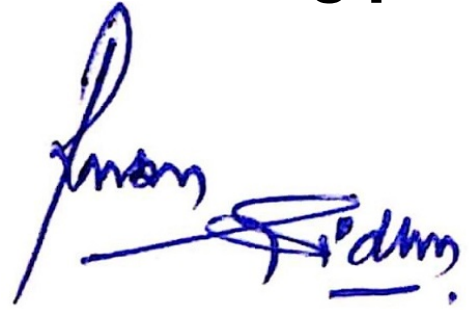
**(Punjab Pollution Control Board)**

**Endst. No.:**

**Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda.



21/03/2024

**(Ruby Sidhu)**  
**Environmental Engineer**  
*For & on behalf*  
*of*  
**(Punjab Pollution Control Board)**



## TERMS AND CONDITIONS

**A. GENERAL CONDITIONS**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on *i½*Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty*i½*.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**B. SPECIFIC CONDITIONS**

*The industry will ensure to get its hazardous waste of category 18.2 lifted to the authorized re-cycler at the earliest.*



21/03/2024

**(Ruby Sidhu)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**



**Document-14**

No. 3876

Registered

Dated 22/8/2024

To

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda.

**Subject: - Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

Whereas, the notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was issued to the industry alongwith an opportunity of personal hearing before the Hon'ble Chairman of the Board on 14.02.2024, wherein, amongst other decisions, it was decided that:-

1. In compliance to the orders of the Hon'ble NGT, the prosecution of the defaulting officers/officials of NFL, Bathinda is approved to be filed the court of law under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under Environment (Protection) Act, 1986 for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof which has caused environmental damage in the area.
2. NFL, Bathinda is directed to give the names of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof, to the Regional Office, Bathinda of the Board, within 07 days.
3. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board.

And whereas, it is pertinent to mention here with the case bearing O.A. no. 620/2022 titled as "Kaushik Kumar V/s State of Punjab & others" is pending before the Hon'ble National Green Tribunal, New Delhi and the matter is regarding storage & disposal of hazardous waste of category 18.2 (carbon slurry) in violation to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The matter was listed for hearing on 13.03.2024, wherein the arguments were heard and the order has been reserved. No next date has been listed on the website.

And whereas, the compliance on behalf of the industry w.r.t. decisions of the personal hearing dated 14.02.2024 is as under:-

1. The industry has failed to submit the details of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal.
2. As per the record provided by the industry, the industry has lifted the hazardous waste of

Jun 2024 and 484.6 MT in July 2024. At present 34973.73 MT of carbon slurry is still lying in the dykes of the industry and the pace of lifting of the said hazardous waste is very slow.

And whereas, the matter has been considered by the Competent Authority and decided to afford another opportunity of personal hearing u/s 5 of the Environment (Protection) Act, 1986 for violation of the provisions of HOWM Rules, 2016 before initiating further action w.r.t. the directions already proposed **vide Board's letter no. 3809 dated 22.12.2023 & 816 dated 12.02.2024.**

As such, you are, hereby, given another opportunity to file objections, if any, on the proposed directions before **the Hon'ble Chairman, Punjab Pollution Control Board in his office at Vatavarn Bhawan, Nabha Road, Patiala on 02.09.2024 at 11:00 A.M.**, failing which, it will be presumed that the industry has nothing to say and further action including confirmation of proposed directions will be initiated by the Board without giving any further notice / opportunity.

*22/08/2024*  
*22/08/2024*  
**Environmental Engineer (ZB)**  
**For Chairman, PPCB**

**Endst. No** \_\_\_\_\_

**Dated** \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information & necessary action. He is requested to intimate the industry regarding date, time & venue of the hearing well before the date of hearing.

\_\_\_\_\_  
**Environmental Engineer (ZB)**  
**For Chairman, PPCB**



PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Street No. 12, Power House Road, Bathinda



LIFE  
Lifestyle for  
Environment

Document-15

No. 4162

Registered

Dated

23/9/2024

To

M/s National Fertilizers Ltd.,  
Sivian Road, Bathinda.

**Subject: Proceedings of the personal hearing given to M/s National Fertilizers Ltd., Sivian Road, Bathinda u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by the Chairman on 05.09.2024.**

**The following were present:**

**From Board's side:**

Er. G.S. Majithia, Member Secretary  
Er. Rajeev Goyal, CEE (B)  
Er. Rakesh Kumar, SEE, ZO, Bathinda  
Er. Ruby Sidhu, EE, ZO, Bathinda.

**From industry side:**

Smt. Sandhya Batra, DGM (TS)  
Sh. Harmesh Lal Thandi (Sr. Manager)

It was brought out that the industry was granted authorization under the provisions of the HOWM Rules, 2016 on 03.10.2023 (valid upto 31.03.2024) for generation, collection, storage & disposal of hazardous waste including category 18.2 @ 39600 TPA, subject to one of the specific condition that the industry shall ensure lifting of at-least 6400 MT of hazardous waste of cat. 18.2 i.e. carbon slurry by 31.03.2023 and shall completely lift the stored hazardous waste of cat. 18.2 i.e. carbon slurry @ 38257.11 MT by 30.09.2026.

The site of the industry was visited by the officer of the Board on 25.10.2023 and it was observed that huge quantity approx. 53100 MT of hazardous waste i.e. carbon slurry (category 18.2 of schedule-I of HOWM Rules, 2016) was found stored in its premises and it has failed to get it lifted to an authorized recycler till date in violation to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

The industry failed to ensure the compliance of the special condition imposed in the authorization granted to it under the HOWM Rules, 2016.

The industry was issued show cause notice for revocation of authorization granted to it under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 alongwith an opportunity of personal hearing before the Chairman of the Board on 20.11.2023, which was attended by the DGM of the industry who stated that no Carbon slurry has been generated by the industry since 2013 and sale order for lifting of Carbon slurry (category 18.2) of 39600 MT has been issued to M/s Shubham Sales (authorized recycler) on 08.11.2023 and lifting of the said hazardous waste shall begin shortly.

It is pertinent to mention here that the case bearing OA no. 620/2022 titled as

environmental compensation & prosecution of the defaulting officers/officials in accordance with the law for unjustified continued storage of carbon slurry by the industry and inaction/delay on their part in disposal thereof. **228** **59**

Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 was issued to the industry alongwith an opportunity of personal hearing before the Hon'ble Chairman of the Board on 14.02.2024, wherein, amongst other decisions, it was decided that:-

1. In compliance to the orders of the Hon'ble NGT, the prosecution of the defaulting officers/officials of NFL, Bathinda is approved to be filed the court of law under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 framed under Environment (Protection) Act, 1986 for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof which has caused environmental damage in the area.
2. NFL, Bathinda is directed to give the names of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof, to the Regional Office, Bathinda of the Board, within 07 days.
3. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board.
4. Environmental Engineer, Regional Office, Bathinda shall calculate the amount of Environmental Compensation to be imposed upon the industry in accordance with the law for unjustified continued storage of carbon slurry by the industry and also inaction/delay on their part in disposal thereof, within 07 days and shall send the same for verification to the Committee constituted by the Board for Imposition of Environmental Compensation. Subsequently, the Board shall issue orders for Imposition of Environmental Compensation to the industry for causing environmental damage.

The matter in the case bearing O.A. no. 620/2022 was listed for hearing before the Hon'ble National Green Tribunal, New Delhi on 13.03.2024, wherein the arguments were heard and the order has been reserved. No next date has been listed on the website.

The compliance reported by the Regional Office w.r.t. decisions of the personal hearing dated 14.02.2024 is as under:-

1. The industry has failed to submit the details of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal.
  2. As per the record provided by the industry, the industry has lifted the hazardous waste of category 18.2 (carbon slurry) of schedule-I of HOWM Rules, 2016 @ 148.87 MT in Jan 2024, 357.35 MT in March 2024, 618.7 MT in April 2024, 793 MT in May 2024, 703.87 MT in Jun 2024 and 484.6 MT in July 2024. At present 34973.73 MT of carbon slurry is still lying in the dykes of the industry and the pace of lifting of the said hazardous waste is very slow.
- Environmental Compensation as Rs.

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may keep the decision pending for the time being in view of the facts that the Hon'ble NGT has reserved the order dated 13.03.2024 in O.A. no. 620 of 2022 and the Board may take further action after the order of the Hon'ble NGT is made available. The opinion of the Senior Law Officer of the Board was concurred by the Hon'ble Chairman of the Board.

The Competent Authority of the Board has decided to afford another opportunity of personal hearing u/s 5 of the Environment (Protection) Act, 1986 to the industry for violation of the provisions of HOWM Rules, 2016 before initiating further action.

Another opportunity of personal hearing has been afforded to the industry u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 before the Chairman of the Board on 05.09.2024.

The hearing was attended by the officials of the industry who submitted written reply to the notice issued to it, which has been taken on record. They further stated that:-

1. NFL had issued Sale Order No. 393 dated 21.06.2022 to M/s Shubham Sales CO., Rohtak for lifting of carbon slurry. The party lifted 1342.89 MT of Carbon slurry in the year 2022-23. M/s Shubham Sales CO. could not list the entire quantity owing to non-deposition of the requisite amount as per the terms and conditions of Sale Order. Further, M/s Shubham Sales CO. requested for extension of payment schedule vide their letter dated 07.08.2023. In view of proposal received from M/s Shubham Sales, dated 07.08.2023, and upon several discussions and deliberations, NFL, Bathinda issued the Amendment No.1, dated 07.10.2023, as well as the Amendment No.2, dated 04.11.2023 to the Sale Order No.393, for lifting of carbon slurry. Party commenced re-lifting of the carbon slurry on 20.11.2023 and total quantity of Carbon slurry lifted as on 30.08.2024 is 4833.94 MT. 34766.06 MT Carbon slurry is lying in the ponds. Monthly report in this regard is being submitted to RC. PPCB. Bathinda.
2. M/s Shubham Sales CO. confirmed to lift the entire quantity of carbon slurry by 30.09.2024. Also, in terms of the order dated 13.03.2024 passed in the case bearing O.A. no. 620/2022 titled as Kaushal Kishore Vishwakarma Vs State Punjab & Others, an oral undertaking was given by the party to the Hon'ble NGT committing to collect lift transport and utilize the entire quantity of Carbon Slurry lying in NFL premises by 30.09.2024.
3. NFL has also made all efforts to support the Party to lift the entire material on or before 30.09.2024, within the committed time, by allowing the party:
  - (i) To lift the material on Sundays/ Holidays also
  - (ii) Giving extra lifting hours for lifting of material
  - (iii) Allowing the Party to segregate the material at carbon ponds by mechanical means (i.e. by using Trommel machine and a covered rotary screen etc.)
4. The Party vide its letter dated 29.07.2024 has informed that besides some problems to store the lifted material and difficulty to match the cash flow, Ponds No. 1 & 2 will be handed over by 30.09.2024 after lifting the material. Further, they have requested for an extension  
to lift the material from Pond No. 6 A. With

commitment/undertaking has been given by the party to Hon'ble NGT, the proper authority to grant extension would be Hon'ble NGT.

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5. To comply with the directions of the Hon'ble Chairman of the Board on 27.12.2023 in personal hearing for Bathinda Unit u/s 5 of Environment (protection) Act, 1986 for violation of the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) rules, 2016 to conduct study of environmental damage (if any) from a Technical Institute/Chartered Institute approved by the Board, Environment Assessment Study has been conducted by Maharaja Ranjit Singh Punjab Technical University (MRSPTU), Bathinda, the only institute approved by Punjab Pollution Control Board. The Environment Assessment team of MRSPTU collected Ground water samples from NFL Plant and its vicinity and Carbon slurry samples from different locations of 3 Nos. Carbon Slurry Ponds. The Environment Assessment Study conducted by MRSPTU explicitly indicates that there is no damage to the environment by storing the Carbon Slurry in Ponds by NFL. The detailed report submitted by MRSPTU is attached herewith.
6. Position regarding the generation of Carbon slurry, declaration of Carbon Slurry as hazardous waste, NFL's commitment for its safe disposal and all measures / steps taken for its safe storage and disposal had already been explained in our earlier letter NFLB/LAB/PPCB/2024 dtd. 13.02.2024 and also during personal hearing held on 14.02.2024. Same are not reiterated for the sake of brevity. It is further submitted that the entire process leading to the safe disposal of the Carbon Slurry since 2013 comprises the working of various departments of the organization in a specified hierarchy and no individual officer can be held liable for any of the contraventions of the provisions of Environmental Act 1986. All the efforts have been diligently made by all the officers of NFL in good faith for the safe disposal of Carbon Slurry from its premises.
7. In view of the above explained facts and circumstances, NFL stands committed for safe disposal of the Carbon Slurry and all the measures have been taken for its safe storage at the premises. Further, it can fairly be established that all the efforts done since 2013, which have been taken by the officials of the NFL conscientiously are in good faith and thus do not attract any legal action against any officer of NFL, whatsoever, in terms of the provisions of the Act and no individual officers should be held liable for any of the contraventions of the provisions of the EP Act 1986.

The matter was deliberated during the hearing that the Hon'ble NGT vide its order dated 08.01.2024 has directed the PPCB to initiate appropriate proceedings for imposition of environmental compensation & prosecution of the defaulting officers/officials in accordance with the law for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof. Subsequently, in the hearing dated 14.02.2024, the industry was directed to give the names of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof, to the Regional Office, Bathinda of the Board, within 07 days, which the industry has failed to submit till date. Also, the pace regarding lifting of hazardous waste of category 18.2 of schedule-I of HOWM Rules, 2016 is very slow

After hearing the officials of the industry and the officers of the Board, the Chairman of the Board decided that:-

1. Environmental Engineer, Regional Office, Bathinda shall process the matter regarding calculation carried out for imposition of Environmental Compensation upon the industry in accordance with the law for unjustified continued storage of carbon slurry by the industry and also inaction/delay on their part in disposal thereof, within 07 days and shall send the same for verification to the Committee constituted by the Board in the matter. Subsequently, the Board shall issue orders for Imposition of Environmental Compensation to the industry for causing environmental damage.
2. The industry shall also ensure to dispose of its entire hazardous waste of category 18.2 at the earliest possible shortest time by exploring all means available in compliance to the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shall submit monthly report in the matter to the Regional Office, Bathinda of the Board
3. NFL, Bathinda is directed to give the names of the defaulting officers/officials responsible for unjustified continued storage of carbon slurry by the industry and also in action/delay on their part in disposal thereof, to the Regional Office, Bathinda of the Board, within 03 days.

You are requested to ensure the compliance of the above decisions of the personal hearing.

*Punjab  
Bathinda  
23/09/2024*  
Environmental Engineer (ZB)  
For Chairman, PPCB

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information and requested to ensure the compliance of decision of hearing within stipulated period.

*ed*  
Environmental Engineer (ZB)  
For Chairman, PPCB



एन एफ एल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बथिन्दा इकाई : सिवियाँ रोड, बथिन्दा - 151003 पंजाब  
दूरभाष : 0164 - 2270220, 2760200  
फैक्स : 0164-2270463



A Navratna Company

NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)  
Ph.: 0164-2270220, 2760200  
Fax: 0164-2270463

Ref: NFB/LAB/PPCB/2024

Dated : 30.09.2024

To  
Environmental Engineer,  
Punjab Pollution Control Board,  
Zonal Office, Street No.12,  
Power House Road,  
Bathinda.

Subject: Reg.- Proceedings of the personal hearing given to M/s National Fertilizers Ltd., Sivian Road, Bathinda U/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of Hazardous & other Wastes (Management and Transboundary Movement) Rules, 2016 by the Chairman on 05.09.2024.

Dear Sir,

This is in reference to your Letter No. 4162, dated 23.09.2024 on the cited subject and directions contained therein. The point wise reply to the directions given in the above letter is as below:

1. NFL issued Sale Order No. 393 dated 21.06.2022 to M/s Shubham Sales CO., Rohtak for lifting of carbon slurry. The party lifted 1342.89 MT of Carbon slurry in the year 2022-23. M/s Shubham Sales CO. could not lift the entire quantity owing to non-deposition of the requisite amount as per the terms and conditions of Sale Order. Further, M/s Shubham Sales CO. requested for extension of payment schedule vide their letter dated 07.08.2023. In view of the proposal received from M/s Shubham Sales, dated 07.08.2023 and upon several discussions and deliberations, NFL, Bathinda issued Amendment No.1, dated 07.10.2023 and Amendment No.2, dated 04.11.2023, to the Sale Order No.393 for lifting of Carbon slurry. Party commenced re-lifting of the Carbon slurry on 20.11.2023 and total quantity of Carbon slurry lifted as on 25.09.2024 is 4955.54 MT. 34644.46 MT Carbon slurry is lying in the ponds. NFL has made all efforts to support the Party to lift the entire material on or before 30.09.2024, within the committed time, by allowing the party:

- (i) To lift the material on Sundays/ Holidays also
- (ii) Giving extra lifting hours for lifting of material
- (iii) Allowing the Party to segregate the material at carbon ponds by mechanical means (i.e. by using Trommel machine and a covered rotary screen etc.)

कॉर्पोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384  
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय : स्कोप कॉम्प्लेक्स, कोर - III, 7, इंस्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553  
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553  
CIN : L74899DL1974GO1007417 Website : <http://www.nationalfertilizers.com> @nationalfertilizers

*(Handwritten signature)*



Abiding by the directions of Hon'ble Chairman, PPCB vide Letter No.816 dated 12.02.2024, Environment assessment study to assess the environmental damage (if any) with the storage of Carbon slurry in ponds was got conducted from the Maharaja Ranjit Singh Punjab Technical University (MRSPTU), Bathinda, the only institute approved by Punjab Pollution Control Board. The Environment assessment team of MRSPTU collected ground water samples from NFL, Bathinda Plant and its vicinity and Carbon slurry samples from 3 Nos. Carbon slurry Ponds.

The groundwater quality assessment was conducted by MRSPTU to evaluate the current groundwater condition in the NFL, Bathinda and the vicinity area, focusing on its suitability for drinking and other uses. As per the findings of Environment Assessment Report, groundwater in the area is safe for consumption and poses no health risk at all. Furthermore, the water quality parameters align well with national and international standards for drinking water quality, reflecting effective natural filtration and minimal anthropogenic impact.

The samples of Carbon slurry collected from the Carbon slurry ponds were assayed for Heavy Metals and other Compounds as per Class A, B & C (Schedule- II) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 by MRSPTU. Toxicity Characteristic Leaching Procedure (TCLP) test was also conducted to determine the leachability potential of the metals present in the Carbon Slurry in to the Ground water. As per the report of Carbon Slurry samples, all the parameters are well within the prescribed limits.

The Environment Assessment Study conducted by MRSPTU explicitly indicates that there is no damage to the environment by storing the Carbon Slurry in Ponds by NFL.

2. To explore the possibility to dispose of Carbon Slurry as per Hazardous & other Wastes (Management and Transboundary Movement) Rules, 2016, NFL, Bathinda vide letter No NFB/LAB/PPCB/2024 dated 23.09.2024 has requested Punjab Pollution Control Board to provide the list of Licensed Contractors registered with them who in turn can help to expedite the process of lifting the Carbon slurry from NFL, Bathinda. PPCB has also been requested to give suitable time to discuss the measures required to be taken for increasing the number of contractors for disposal of carbon slurry stored at unit.

NFL, Bathinda has also taken up with M/s MSTC to provide list of registered parties dealing in Carbon slurry (under HWM Rules -2016 Cat.18.2 Schd. - I). In response, M/s MSTC vide email dated 17.09.2024 has replied that M/s Shubham Sales Co., Rohtak is the only party registered with them dealing in Carbon slurry having Hazardous waste authorization valid till 30.09.2024. Further, M/s MSTC has been requested to provide the details of the previously registered parties dealing in Carbon slurry (under HWM Rules -2016 Cat.18.2 Schd. - I). In addition,

*Engineering*



parties which participated previously in e-auctions conducted by NFL though M/s MSTC are also being contacted.

Monthly reports regarding disposal of Carbon Slurry are being submitted to Environmental Engineer, Regional Office, PPCB, Bathinda.

3. Position regarding the generation of Carbon slurry, declaration of Carbon Slurry as hazardous waste, NFL's commitment for its safe disposal and all measures / steps taken for its safe storage and disposal has been explained in our earlier letter NFLB/LAB/PPCB/2024 dtd. 13.02.2024 (copy attached) and also during personal hearing held on 14.02.2024. Same are not reiterated for the sake of brevity. It is further submitted that the entire process leading to the safe disposal of the Carbon Slurry since 2013 comprises the working of various departments of the organization in a specified hierarchy and no individual officer can be held liable for any of the contraventions of the provisions of Environmental Act 1986. All the efforts have been diligently made by all the officers of NFL in good faith for the safe disposal of Carbon Slurry from its premises.

In view of the above explained facts and circumstances, NFL Bathinda stands committed for safe disposal of Carbon Slurry. All the measures have been taken for its safe storage at the premises as is Established from the study of Environmental assessment conducted by Maharaja Ranjit Singh Punjab Technical University (MRSPTU), Bathinda.

We assure you that NFL is committed to comply with all statutory provisions of Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

Your good self is therefore requested that directions to imposition of Environmental compensation to the industry for causing environment damage and to give names of defaulting officers/ officials may please be withdrawn.

Yours Truly,

For National Fertilizers Limited, Bathinda

A handwritten signature in black ink, appearing to read 'HL Thandi'.

HL Thandi

Chief Manager (Lab)